JOINT INSPECTION REPORT

(17.07.2019 & 18.07.2019)

OF

THE JOINT INSPECTION COMMITTEE

Constituted by

Hon'ble National Green Tribunal

(Order dated 3rd July, 2019)

IN THE MATTER OF

SHAH ALAM VS. STATE OF UTTAR PRADESH

[O.A. NO. 107/2019]

Prepared by

The Joint Committee of CPCB,UPPCB,Health Dept., District Admin., U.P. Jal Nigam, Horticulture Dept., Krishi Vigyan Kendra, Amroha

S.E. CPCB

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[SDM(D)]

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JOINT INSPECTION REPORT OF M/S JUBILANT INDUSTRIES LTD., GAJRAULA, AMROHA *AS PER* HON'BLE NGT ORDER DATED 03.07.2019 CARRIED OUT BY SPECIAL INSPECTION COMMITTEE ON 17.07.2019 - 18.07.2019

1.0 Subject Matter

Matter: Shah Alam Vs. State Of Uttar Pradesh, O.A. No. 107/2019

Subject: Pollution caused by M/s Jubilant Industries Ltd., Gajraula, Amroha

2.0 Order of Hon'ble NGT dated 03.07.2019

The Hon'ble Tribunal in the said matter passed the following directions on 03.07.2019 which is placed as under:-

The issue for consideration is the remedial action against the air pollution caused by M/s Jubilant Industries Ltd., Gajraula, Amroha by discharging chemicals and gas emissions affecting the health of the inhabitants.

In the circumstances, we modify the constitution of the Committee to include a representative of the Central Pollution Control Board (CPCB). The reconstituted committee may furnish an appropriate report within one month by e-mail at judicial-ngt@gov.in. Nodal agency will be State PCB for coordination.

3.0 The Joint Inspection Committee and its execution

In compliance of the directions of Hon'ble NGT, inspection of M/s Jubilant Industries Ltd., Gajraula, Amroha (hereinafter referred as 'the unit') was carried out on July 17th & 18th, 2019 by a team comprising the officials from UPPCB (RO Bijnor), SDM Amroha, Additional CMO, Professor and head (official Incharge), Krishi Vigyan Kendra, Gajraula and CPCB Delhi. The team has monitored the ambient air quality of the Mango Orchard area for which the complaint was made. In addition, all the functional stacks were monitored for gas emissions.

The team visited the Jubilant Group of Industries which is located in an integrated complex consisting of the following industries:

a) Coal based Captive Co-Generation Power Plant (48 MW capacity-as per consent to operate)

b) M/s Jubilant Life Sciences Ltd. (**Distillery Unit**), Bharatigram, Gajraula, District – Amroha, UP (Ethyl Alcohol)
c) M/s. Jubilant Life Sciences Ltd. (**Chemical Unit I**), Bharatigram, Gajraula, District – Amroha, UP (Formaldehyde, Acetaldehyde, Ethyl Acetate, Acetic Acid, Acetic Anhydride, etc,.) and
d) M/s. Jubilant Life Sciences Ltd. (**Chemical Unit II**).Bharatigram, Gajraula, District – Amroha, UP (Pyridine & Fine Chemicals)
e) M/s. Jubilant Agri & Consumer Products Ltd. (**Fertilizer Unit**), Bharatigram, Gajraula, District – Amroha, UP (Single Super Phosphate, Granulated SSP, Sulphuric Acid)
f) M/s. Jubilant Agri & Consumer Products Ltd. (**Polymer unit**), Bharatigram, Gajraula (Solid PVA & derivatives, Polyurethane derivatives, Wood Finish, Estergum)

This industrial complex has common utility services catering to the auxiliary and process support requirement such as:

i. Water Management System (DM Water, Process steam, Spent Solvent Recovery systems)
ii. Common Cooling Water blowdown effluent management system (CTRO) – 1200 KLD
iii. Chemical Effluent Treatment Plant (CETP) – 700 KLD
iv. Sewage Treatment Plant (STP) – 400 KLD
v. Incinerators - 3 nos. for Liquid – 288 KLD &
2 nos. for Gaseous/Thermo Oxidizer – 1500 kg/hr.
vi. Secured landfill – 11000 MT
vii. Hazardous waste management

M/s Jubilant Industries Ltd. have above mentioned 6 manufacturing units in their premises at Gajraula, Dist. Amroha. As informed by the unit representative, all units are operating with valid consent. The Committee focused and concentrated on the issues directed by the Hon'ble NGT w.r.t. each of the manufacturing unit. The Committee has also given due attention on the house-keeping, drainage, maintenance of ETP, utilization and disposal of treated effluent, spent wash management including bio-compost site and Lagoon site, utilization of groundwater, solid/hazardous waste management and the impacts of effluents on the environment. Details are given below;

4.0 Samples Collection

The Committee has collected samples from different units during inspection and samples have been analyzed in CPCB laboratory w.r.t the notified parameters relevant to that particular sector of the manufacturing unit.

The Committee has also collected groundwater samples from the industry premises and mango orchard (for which complaint was made). The samples have been analyzed in CPCB laboratory (EPA recognized) following specified methods as per American Public Health Association (APHA) and the guidelines/SOPs certified by the National Accreditation Board for Testing and Calibration Laboratories (NABL).

The team from CPCB has also monitored the emissions from 07 out 08 consented stacks and team from UPPCB has monitored the ambient air quality of the industrial premises as well as the mango orchard (for which complaint was raised) during 17.07.2019 to 20.07.2019.

The detail of the collected samples and analysis result are mentioned in the following sections.

5.0 Freshwater Consumption and Wastewater Utilization

5.1 Sources of Fresh Water:

- The unit has total of 10 nos. of bore wells located at different places within the campus. The detail of CGWA NOCs for bore wells is as below:

Table 1 Sources of Ground Water

Sr. No.	Sector	No. of Borewell	Max. Abstraction Permission from CGWA (KLD)	Not exceeding (KL/Year) by CGWA	Date of CGWA permission	Valid upto
1.	Distillery	02	3000	10,65,000	19.04.2017	04.04.2019
2.	Chemical unit-1	02	2300	08,16,500	07.04.2017	04.04.2019
3.	Chemical unit-2	01	2600	09,23,000	07.04.2017	04.04.2019
4.	Power Plant	02	4700	16,68,500	18.04.2017	04.04.2019
5.	Fertilizer	02	1400	04,97,000	07.04.2017	04.04.2019
6.	Polymer	01	250	90,000	07.04.2017	04.04.2019
Total		**10**	**14,250 (~14.3MLD)**	**50,60,000**		

- The unit has applied for renewal of the NOCs to abstract groundwater to CGWA in February and March 2019.
- The detail of the locations of the Borewells along with co-ordinates provided by the unit is as below:

Table 2 Borewell locations

Borewell Locations & Co-ordinates Details					
Sr. No.	**Borewell No.**	**Location**	**Borewell Meter No.**	**Coordinates**	
				Northing (Latitude)	**Easting (Longitude)**
1	Borewell No. 1	Near Medical Centre	117405535	28°82'21.96"	78°22'76.65"
2	Borewell No. 2	Near fire and safety department	117405537	28°82'12.05"	78°22'76.67"
3	Borewell No. 3	Near Material gate	117405538	28°82'21.95"	78°22'76.08"
4	Borewell No. 4	Near SRP plant	117405536	28°82'22.63"	78°22'75.91"
5	Borewell No. 5	Near Railway siding	117405539	28°82'22.04"	78°22'75.07"
6	Borewell No. 6	Near 3CP Plant	117405540	28°82'24.48"	78°22'75.56"
7	Borewell No. 7	Near Guest House	117405542	28°82'22.54"	78°22'76.52"
8	Borewell No. 8	Near Residential colony	117405541	28°82'21.97"	78°22'76.74"

5.2 Fresh Water Consumption:

- As per the record of borewell meters provided by the unit, the total freshwater consumption by entire complex from January-2019 to June-2019 is as below:

Table 3 Quantity of fresh water consumption

Sr. No.	**Month**	**Fresh water consumption (KL)**
1.	January-2019	1,82,469
2.	February-2019	1,66,980
3.	March-2019	2,27,517
4.	April-2019	2,59,370
5.	May-2019	2,91,744
6.	June-2019	2,83,120
Total fresh water consumption by the complex in 6 months		14,11,200
Average freshwater consumption per month		2,35,200
Fresh water consumption per day		**7,840 ~ 7.84MLD against permission of CGWA 14.3MLD**

5.3 Piezometers Detail

- The Unit has provided 6 nos. of Peizowells for measurement of groundwater depth at the following locations around Bio-compost yard, as per the information provided by the unit:

Table 4 Piezometers locations

Peizowell Locations at Bio-compost yard		
S. No.	**Peizowell No.**	**Location**
1	Peizowell No. 1	Near Bio-compost Office
2	Peizowell No. 2	Backside of Bio-compost office towards Bagad near bio-compost yard
3	Peizowell No. 3	Near Catch Pit No. 3
4	Peizowell No. 4	Near Railway Track
5	Peizowell No. 5	Near Lagoon no. 28-towards Shahbajpur door village
6	Peizowell No. 6	Near Pathan ka bag Hand pump

5.4 Rain Water harvesting system

- As informed by the unit, it has provided a total 188 nos. of rainwater harvesting ponds for recharge of groundwater having potential to recharge 91,52,194 m^3/year at different villages for compliance of CGWA NOCs which expired on April, 2017 against the minimum required potential of 33,54,250 m^3/year. Details as follows;

Table 5 Rain water harvesting ponds details

Industrial units	As Per CGWA ground water recharge to be implemented at least (m^3/year)	Recharge Potential (m^3/year)	No. of rain water harvesting ponds
Chemical unit-1	10,60,000	16,52,096	45
Chemical unit-2	4,60,000	19,15,591	42
Distillery	10,00,000	22,11,538	56
Power plant	8,34,250	33,72,970	45
Total	33,54,250	91,52,194	188

- Although, details of the same could not be verified during inspection.

5.5 Characteristics of the collected Ground Water samples

- The analysis result of samples collected from the ground water of the unit is as below:

Table 6 Characteristics of Ground water samples of the Complex

S. No.	Sample Location	pH	TDS (mg/l)	COD (mg/l)	Chloride (mg/l)	Total alkalinity as $CaCO_3$ (mg/l)	Total hardness as $CaCO_3$ (mg/l)	Fluoride (mg/l)	NO_3-NO_3 (mg/l)	Colour (Hazen)
1.	Borewell No.1 (Near Main Gate)- *General Parameters*	7.7	206	BDL	33	192	172	0.2	BDL	BDL
2.	Borewell No.1 (Near Main Gate)- *Heavy Metals*	As- BDL; Cd- BDL; Co- BDL; Cr- BDL; Cu- BDL; Fe- 0.10mg/l; Mn- 0.05mg/l; Ni- BDL; Pb- BDL; Sb- BDL; Se- BDL; V- BDL; Zn- BDL								
3.	Borewell No.2 (Near Fire Safety Dept.)- *General Parameters*	7.6	200	BDL	35	192	164	0.2	0.7	BDL
4.	Borewell No.2 (Near Fire Safety Dept.)- *Heavy Metals*	As- BDL; Cd- BDL; Co- BDL; Cr- BDL; Cu- BDL; Fe- 0.13mg/l; Mn- 0.04mg/l; Ni- BDL; Pb- BDL; Sb- BDL; Se- BDL; V- BDL; Zn- BDL								
5.	Borewell No.3 (Near Material Gate)- *General Parameters*	7.7	166	BDL	13	194	176	BDL	BDL	BDL
6.	Borewell No.3 (Near Material Gate)- *Heavy Metals*	As- BDL; Cd- BDL; Co- BDL; Cr- BDL; Cu- BDL; Fe- 0.63mg/l; Mn- 0.04mg/l; Ni- BDL; Pb- BDL; Sb- BDL; Se- BDL; V- BDL; Zn- BDL								
7.	Borewell No.5 (Near Railway Lining)-	7.6	186	BDL	24	194	168	0.2	BDL	BDL

S. No.	Sample Location	pH	TDS (mg/l)	COD (mg/l)	Chloride (mg/l)	Total alkalinity as $CaCO_3$ (mg/l)	Total hardness as $CaCO_3$ (mg/l)	Fluoride (mg/l)	NO_3-NO_3 (mg/l)	Colour (Hazen)
	General Parameters									
8.	Borewell No.5 (Near Railway Lining)- *Heavy Metals*	As- BDL; Cd- BDL; Co- BDL; Cr- BDL; Cu- BDL; Fe- 0.32mg/l; Mn- 0.06mg/l; Ni- BDL; Pb- BDL; Sb- BDL; Se- BDL; V- BDL; Zn- BDL								
9.	Borewell No.8 (Near Residential Colony)- *General Parameters*	7.2	764	BDL	139	308	504	BDL	**52.4**	BDL
10.	Borewell No.8 (Near Residential Colony)- *Heavy Metals*	As- BDL; Cd- BDL; Co- BDL; Cr- BDL; Cu- BDL; Fe- 0.09mg/l; Mn- 0.29mg/l; Ni- BDL; P b- BDL; Sb- BDL; Se- BDL; V- BDL; Zn- BDL								
11.	Handpump besides compost yard - *General Parameters*	7.7	144	BDL	08	170	106	0.2	0.6	BDL
12.	Piezo meter borewell (At entrance of compost yard)- *General Parameters*	7.3	138	**15**	11	198	156	0.2	0.6	BDL
13.	Hand pump near lagoon *(General Parameters)*	7.6	166	BDL	09	182	132	0.2	5.4	BDL
14.	Hand pump near lagoons *(Heavy Metals)*	As- BDL; Cd- BDL; Co- BDL; Cr- BDL; Cu- BDL; Fe- 0.20mg/l; Mn- 0.03mg/l; Ni- BDL; Pb- BDL; Sb- BDL; Se- BDL; V- BDL; Zn- 0.14								

- The analysis result of samples collected from the ground water of the Orchid garden is as below:

Table 7 Characteristics of the ground water samples of the mango orchard

S. No.	Sample Location	pH	TDS (mg/l)	COD (mg/l)	BOD (mg/l)	Chloride (mg/l)	Total alkalinity as $CaCO_3$ (mg/l)	Total hardness as $CaCO_3$ (mg/l)	Fluoride (mg/l)	NO_3-NO_3 (mg/l)	Colour (Hazen)
1.	Hand pump-Mango Orchard *(General Parameters)*	7.5	154	BDL	BDL	12	186	116	0.2	BDL	BDL
2.	Hand pump-Mango Orchard *(Heavy Metals)*	As- BDL; Cd- BDL; Co- BDL; Cr- BDL; Cu- BDL; Fe- 0.19mg/l; Mn- 0.03mg/l; Ni- BDL; Pb- BDL; Sb- BDL; Se- BDL; V- BDL; Zn- 0.51									
3.	Borewell-Mango Orchard *(General Parameters)*	7.2	610	**19**	**01**	82	220	432	0.3	**76.2**	BDL
4.	Borewell-Mango Orchard *(Heavy Metals)*	As- BDL; Cd- BDL; Co- BDL; Cr- BDL; Cu- BDL; Fe- 0.05mg/l; Mn- 0.09mg/l; Ni- BDL; Pb- BDL; Sb- BDL; Se- BDL; V- BDL; Zn- BDL									

5.6 Observation on the Water balance of the complex & Analysis result of ground water samples

1. Unit wise water balance of the complex as provided by the unit has been examined and outcome of the same is summarized as follows;
    a) Freshwater consumption of the complex is 7.84 MLD.
    b) 242 m^3/day of water is reused in ash quenching/dust suppression.
    c) 515 m^3/day of water is used for domestic purpose.
    d) Total evaporation loss of all the units is found to be 4521 m^3/day.
    e) As per the information, evaporation loss in the cooling tower was observed between 13.4-16.4%, which is not acceptable as it normally varies from 2-3%.
2. The unit is not having valid NOCs from CGWA for withdrawal of groundwater, the NOCs have been expired on 04.04.2019. As per the comparison of actual water consumption data with the CGWA permission, all the sectors of the unit are abstracting the groundwater within the limit as prescribed in expired CGWA NOCs.
3. As per CGWB report "**Dynamic Ground Water Recourses of India (as on 31.3.2013)**" (Page No. 260) Gajaula, District Amroha has been deteriorated from Semi Critical (2011) to Over Exploited category (2013).
4. Water Audit of the complex has been carried out by the unit through TUV SUD South Asia Pvt. Ltd. in 2018 however, the report is incomplete in nature for the want of missing effective measurement/metering system at various water usage/recycle points and the same has been recommended by the institute as necessary for further assessment.
5. Analysis result of sample collected from the Piezometer borewell (At entrance of Compost yard)-General Parameters (Sr. No. 12) showed COD-15 mg/l and sample collected from Borewell-Mango Orchard-General Parameters (Sr. No. 3) showed COD-19 mg/l and BOD-01 mg/l.

6.0 Captive Power Plant (48 MW-as per CTO)

- The integrated chemical complex has a coal-based co-generation power plant for its captive requirement of power and steam. It has 02 x 90 TPH (High-Pressure Boiler) for turbine operation. The released low-pressure steam from turbine operation is used to meet the process and heating requirements for the industrial units situated within the industrial complex of Jubilant. There are 2 nos. Medium Pressure. Boilers (24 TPH and 34 TPH) reported being as standby. The detail of the installed capacity of CPP as reported by the unit is as below:

Table 8 Installed Power Generation Capacity

Sr No.	Details	Installed Capacity, MW
1	TG-3, Ext. Cum Condensing turbine	5.5
2	TG-4, Back Pressure Turbine	12
3	TG-5, Back Pressure Turbine	16.42
4	DG sets (2 nos) (Standby)	10.5
	Total	44.42

6.1 Observations

1. The power plant is coal-based facility and has power generation as well as steam generation facility.
2. The unit has valid Consent to Operate under Water Act 1974, Air Act 1981 and Hazardous waste Management rules, 2016. The CTO under Water Act 1974 and Air Act 1981 is attached at **Annexure-1a, and Annexure-1b** respectively.
3. The power and steam supply to meet the requirement of all units/process in the industrial complex are made from Captive Power Plant.
4. As reported by the unit representative, the steam generated from the power plant is utilized for Captive power generation and used steam from Power plant & other sources are utilized again in various manufacturing activities of all other units i.e.: Chemical unit I & II and Power plant.
5. The plant officials revealed that the bottom ash is being utilized for Landfilling of their own ash ponds. Ash generated is sold to cement industry (M/s Shree Cement, Bangur Nagar, Beawar-305901, Rajasthan) and remaining is disposed of at fully lined ash pond through wet ash handling system.
6. During visit, old and new ash ponds were inspected. The new ash pond was found fully lined, however, the lining of the old ash pond was found damaged.
7. As per the agreement with M/s Shree Cement Ltd. (SCL), having its registered office at Bangur Nagar, Post Box No. 33, Beawar-305901, Rajasthan, Jubilant has agreed to supply entire quantity of fly ash (8500-9000 MT per month) generated by its captive power/boiler plant at Bhartiagram Gajraula to SCL, and SCL has also agreed to lift the entire quantity on day to day basis at their own cost.
8. As reported by the unit, during the year 2018-19, total Ash generation is 81,049 MT. Out of which, 49929 MT of fly ash is sold to Cement

Industry M/s Shree Cement Ltd. (SCL) and 28648 MT of fly ash sent to their own Landfill and 2472 MT of fly ash sent to Ash Pond.

9. Stack monitoring results are given in the Section 15.0 of this report. As per the stack monitoring result, the plant failed to meet the emission norms with respect to Oxide of Nitrogen (as NO_2) which was observed 459.9 mg/Nm^3 against the norms of 300mg/Nm^3.
10. Details of Fly Ash management for Year: 2019 as provided by the unit is as below:

Table 9 Details of fly ash management for Year:2019

Sr. No.	Month	Ash Generated (MT)	Disposal to Cement Industry (MT)	Land Reclamation/Ash Pond (MT)
1.	Jan-2019	4020	2586	1434
2.	Feb-2019	6240	4090	2150
3.	March-2019	10172	6729	3443
4.	April-2019	9041	5798	3243
5.	May-2019	11007	6842	4165
6.	June-2019	10013	5210	4803
	Total	**50493**	**31255**	**19238**

6.2 Recommendations on Captive Power Plant

1. As per the stack monitoring result, the plant failed to meet the emission norms with respect to **NO_2** (459.9 mg/Nm^3 against the norms of 300mg/Nm^3), hence the unit shall maintain and operate Air Pollution Control Systems on the boilers regularly and ensure that emissions of all the stacks are within the prescribed norms.
2. The unit shall submit the ambient air quality report and stack report of all the air pollution sources from MOEF&CC authorized laboratory on quarterly basis, as mentioned in the consent.
3. The unit shall keep and maintain Ash generation as well as disposal record.

7.0 Molasses based Distillery (Ethyl Alcohol)

7.1 Observations on Molasses based Distillery (Ethyl Alcohol)

1. The unit is involved in the manufacturing ENA (Extra Neutral Alcohol) using molasses as a raw material.
2. The unit has valid Consent to Operate under Water Act 1974 and under Air Act 1981. The CTO under Water Act 1974 and Air Act 1981 is attached at **Annexure-2a and Annexure-2b** respectively.
3. The unit has applied to CGWA on 28.02.2019 for renewal of extraction of Groundwater NOC which has been expired on 04.04.2019.

4. The unit has 02 bore wells to meets its freshwater requirements.
5. On the day of Inspection, the Distillery unit was found operational at 90 KLD capacity against the consented capacity of 91 KLD during the monsoon period. The unit has Consent to Operate for 183 KLD (Ethyl Alcohol) during non-monsoon period (average of Jan-June, 2019 is 128 KLD). As per the consent conditions, the unit has to adopt following methods for spent wash management:

   a. Non-Monsoon Season: (October – June) (183 KLD)
      i. Bio-composting → For 92 KLD production and
      ii. Slop Incineration → For 91 KLD production

   b. Monsoon Season: (July – September) (91 KLD)
      Slop Incineration Approach → For 91 KLD production

6. The unit has fed-batch fermentation along with atmospheric distillation. The unit has installed re-boiler at the analyser column.
7. Average spent wash generation is estimated as 10.69 KL/KL of ENA production.
8. The unit is having the following infrastructure for management of spent wash to achieve Zero Liquid Discharge (ZLD) by combining both the options i.e., Bio-composting & Incineration.

Table 100 Details of the installed spent wash management system

Sr. No.	Unit Name	Nos.	Designed Feed Capacity
1.	Bio-digesters	12 (03 BCCR* & 09 MUR*)	It varies from 2200 to 1190 m^3
2.	RO Plant-1 & RO Plant-2	02	1200 m^3/d (RO-1) 600 m^3/d (RO-2)
3.	MEE (06-Forced Circulation)	01	Feed capacity- 1740 m^3/day
4.	RO Polishing Unit (CPU)	01	800 m^3/day
5.	Incineration	01	276 m^3/day

*BCCR-Biological conditioning & control reactor, MUR-Methane Up-flow Reactor

9. Sequence of treatment units for spent wash management scheme is as follows;
   a) Raw Spent wash (~60%) → Biodigester → RO(RO1+RO2+HPRO) (Reject)
   b) [Raw Spent wash (~40%) + RO(RO1+RO2+HPRO) (Reject)] → MEE(Concentrate) → Incinerator/ Lagoons for Composting
   c) RO (RO1+RO2+HPRO) (Permeate)→ Ultra Filtration (UF) → Molasses dilution

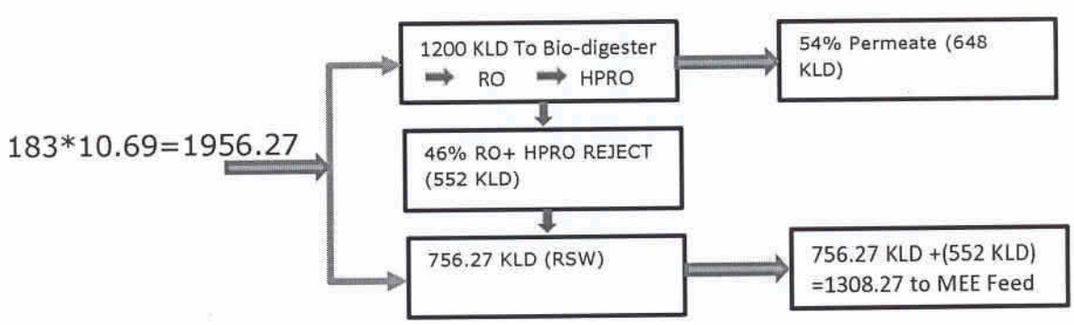
d) MEE (Condensate) → RO Polishing Unit (CPU)
e) CPU Permeate → Cooling tower RO
f) CPU Reject → RO1

10. During inspection, all effluent treatment facilities of the distillery Viz. Bio-digester, Reverse Osmosis plant, Multiple Effect Evaporator (6 stage), Incinerator and Bio-composting were in operation.

11. The unit is having 03 Biological conditioning & control reactor (BCCRR) and 09 Methane up-flow reactors (MUR). For current alcohol production, 02 BCCR and 04 MUR are in use.

12. Out of total spent wash generation of 1956.27 KL, 1173.76 KLD of spent wash is subjected to Bio-methanation process for recovery of energy. The bio-methanated spent wash (BMSW) is passed through 2 stage RO of designed capacity (1200 KLD) and 600 KLD (2nd stage RO also known as HPRO). Reject from the first stage RO is passed to 2nd stage RO (HPRO), final HPRO reject is subjected to evaporation section (MEE -6 stage) mixed with Raw Spent wash (40 %) for control of pH whereas permeate is returned to the process for molasses dilution after UF. Based on the monitoring data it is estimated, about 54% as RO permeate is returned to the process for molasses dilution and the remaining 46% as RO reject is subjected to Multiple Effect Evaporation (MEE) for Slop generation. The concentrated spent wash/ slop is stored in two lagoons for either Bio-composting or Slop boiler feed. Permeate generated from RO and HPRO is passed through ultra-filtration after that it is utilized in the process for molasses dilution.

13. As per consented capacity of 183 KLD, alcohol production during non-monsoon; the raw spent wash generation is 1956.27KLD and designed feed capacity of MEE is 1740 KLD which indicates that MEE is inadequate to concentrate entire RSW/BMSW, hence RO operation is compulsory before MEE for desired level of concentration i.e. minimum 30% solids.



14. HPRO permeate is used in Molasses Dilution and Cooling tower water makeup after ultra-filtration. Whereas HPRO reject is utilized in Evaporation through MEE followed by Incineration/Bio-composting.
15. During the inspection, MEE feed rate and MEE outlet flow rate were found 38.7 MT/hr and 10.95 MT/Hr respectively, which indicates that, the MEE was operating at 50% of its installed capacity with an efficiency of 28.3%.
16. The unit has one storage tank (pump sump) of capacity 350 KL for storage of MEE concentrate generated from the MEE for further use in incinerator.
17. The unit is using its spent lees for fermentation vessel washing and used in process as informed. However, spent lees should be treated through CPU for use in process.

7.2 Characteristics of the effluent collected from Distillery unit

Table 11 Analysis results of the samples collected from Distillery unit

Distillery Plant									
Sr. No.	**Sample Location**	**pH**	**COD** (mg/l)	**BOD** (mg/l)	**TS** (mg/l)	**TSS** (mg/l)	**TDS** (mg/l)	**Color** (Hazen)	**O&G** (mg/l)
1.	Raw Spent Wash	4.65	154951	61262	165070	-	-	59281	-
2.	Spent Lees	3.07	706	370	-	BDL(< 10)	196	18	-
3.	MEE Inlet	6.74	151698	-	138130	-	-	-	-
4.	MEE Concentrate	6.55	385616	-	464700	-	-	-	-
5.	MEE Condensate	9.28	5482	2965	-	BDL(< 10)	240	105	-
6.	RO (CPU) Permeate	9.48	2083	1078	-	BDL(< 10)	260	64	-
7.	RO (CPU) Reject	9.01	11175	6937	-	37	1052	921	-
8.	RO Feed (After bio-digester)	7.39	65269	-	63480	-	-	-	-
9.	RO Permeate (After bio-digester)	6.77	271	115	-	BDL(< 10)	640	48	-
10.	HP RO Feed	7.35	74593	-	95300	-	-	59880	-
11.	UF Permeate	6.76	204	81	-	BDL(< 10)	608	15	-
Compost Yard									
12.	Effluent at old Ash Pond	6.80	**86917**	**21368**	**107540**	-	-	**71856**	-
13.	Sludge yard adjacent to compost yard	7.86	14095	2930	28500	-	-	29042	-
14.	Waste water at Ash Pond	8.32	1375	374	-	240	2568	180	-
Lagoon Site									
15.	Inlet of Lagoon-A	6.62	187206	-	**194820**	-	-	-	-
16.	From Lagoon-A	6.67	283339	-	375560	-	-	-	-
17.	From Lagoon-B	6.72	196241	-	**241880**	-	-	-	-

7.2.1 Observation on the basis of Analysis Result

1. Samples of concentrated spent which was used by the unit in bio-composting was collected from lagoon A and Lagoon B having total capacity of 32000 m^3.
2. The sample of stored spent wash collected from lagoon 'A' showed total solids-375560mg/l & COD-283339 mg/l and sample of stored spent

wash collected from lagoon 'B' showed total solids-241880 mg/l & COD-196241mg/l.

3. Sample collected from the Sludge yard adjacent to compost yard showed pH-7.86, COD-14095 mg/l, BOD-2930 Total solids-28500 mg/l & Colour-29042 Hazen.
4. Sample collected from the effluent stored in old Ash pond showed COD-86917 mg/l, BOD-21368 Total solids-107540 mg/l & Colour-71856 Hazen.
5. The characteristics of waste water sample collected from the ash pond showed pH-8.32, COD-1375 mg/l, BOD-374, TSS-240 mg/l, TDS-2568 mg/l & Colour-180 Hazen and as per the information provided by the unit, CTRO reject is being used for ash quenching. However the quantity 242 m^3/day of CTRO reject is reused in ash quenching/dust suppression with quality of pH-7.41, COD-3189 mg/l, BOD-1294, TSS-68 mg/l, TDS-6032 mg/l & Colour-147 Hazen which indicates that the unit is utilizing other effluent also for ash quenching/dust suppression.
6. The rain water harvesting system in the compost area has been found to be contaminated by the spent wash.

7.3 Incinerator/Slop Furnace

The steam generated from the slop boiler (25 TPH) is utilized in the distillery process as informed by the unit representative.

1. The unit is using coal as a supporting fuel in incineration. The ratio of Slop and Coal feed in the incineration boiler, as informed was 70-80% and 30-20 % respectively. Ash generated from the slop boiler is collected and disposed to the fly-ash dump yard as reported.
2. The unit has slop furnace for utilization of concentrated spent wash having designed capacity 11.5 KL/hr (276 KLD). During inspection, the unit was operating its slop boiler at a reduced feed rate of 3.2 m^3/h against the designed feed rate of 11.5 m^3/h. It was informed that it was operating at reduced feed rate due to pluging of tubes of slop fired boiler, which will be completed by Jan-2020. However, as per analysis result, TS (Total Solids) of the concentrated spent wash in lagoons is about 24-37%, whereas TS at MEE outlet at the time of inspection was 46.47 %, which is much less than the desired level of concentration i.e. 55%, therefore, the unit may not be able to operate it's slop fired incinerator at the optimal capacity at feed solid content of 24-37%. Further, slop could be burnt upto

45 % total solid but fuel like coal consumption increases drastically i.e., slop & fuel ratio comes approx. 50:50 instead of 70:30 as reported by the unit.

3. From the logbook data of the incinerator, it is observed that incinerator is being operated intermittently throughout the year, the same has been noticed during inspection also, as it was operating at reduced capacity i.e. 3.2 m^3/hr against the designed capacity of 11.5 m^3/hr. In slop fired incinerator, with the existing feed rate of 3.2 m^3/hr having total solids of 46.47 %, it is estimated that the unit may be able to handle spent wash, generating from only 44 KLD of production with 54 % reuse as RO permeate and total solids of 13.8 % as feed to MEE.
4. It may be concluded that the unit operated at 90 KLD of alchohol production, which is more than 44 KLD corresponding to incinerator operation 3.2 kl/hr and as a result of which accumulated spent wash in lagoons and other storage facility for bio-composting which is not permitted during monsoon period as per the consent condition.Hence, there is possibility of by-pass of such accumulated spent wash during rainy season also could not be over ruled. Further, area of the covered bio-compost yard was damaged therefore, bio-composting during rainy season should also be prohibited.
5. In the adequacy report of Year: 2017 submitted by the unit, as per the MEE plant performance data (Copy of register data) (Section-7-III), shows only 25-30 % Solids in the final product. So incineration of slop containing such low solid content in the slop boiler during entire year is questionable.
6. The computation of the required slop feed rate in to the incineration boiler to cope with consented production capacity during non-monsoon and monsoon period are mentioned below;

A) For Monsoon period (Consented production = 91.0 KLD)

I. Raw spent wash generation @ 10.69 KL/KL=972.79 KLD
(Average value 10.76 as per adequacy report)
As per industry and adequacy report, 40% Raw SW sent to MEE for pH balance = 972.79 * 0.4 = 389.12 KLD
Volume feed in RO = 972.79 -389.12 = 583.67 KLD
Overall volume reduction through both ROs (as per TS values)=54%
Volume of spent wash after RO=583.67 *0.46=268.49 KLD

II. MEE (Based on Quantity of Feed – 38.7 MT/hr and Outlet – 10.95 MT/hr)

Volume feed in MEE = 268.49 KLD + 389.12 KLD = 657.61 KLD

Volume reduction through MEE (as per monitoring data)= 60%

Net volume of slop= 657.61 KLD X 0.4= 263 KLD

Required feed rate into incinerator (20 hours effective per day)=263/24= 10.96 KL/Hr.

Designed feed rate of incinerator= 11.5 KL/Hr.

B) For Non-Monsoon period (Consented production =183 KLD)

Average daily production of six month= 151 KL.

RSW generation at Consented production = 1956.27 KLD

As per industry and adequacy report 40% RSW (782.5KLD) sent to MEE for pH balance.

Feed to bio-digester and RO= 1956.27 -782.5KLD = 1173.77 KLD

Overall volume reduction through both ROs (as per TS values)=54%

Reject from final RO (Feed into MEE)=1173.76X0.46=539.93~540 KLD

Volume Feed into MEE = 782.5+540=1322.5 KLD.

Volume reduction through MEE (as per monitoring data)= 60%

Volume of concentrated spent wash after MEE=1322.5*0.40=529 KLD

Slop balance to feed in incinerator=529-263KLD (for 91KLD)=266 KLD

=266/24=11.08 KL/Hr against the design capacity 11.5 KL/Hr of Incinerator.

7.4 Lagoons for the spent wash

1. As reported by the unit representative, the unit had one lined lagoon of 44,000 m^3 to hold the MEE concentrated Spent wash for use in bio-composting.
2. The unit made partition in that lagoon and converted one lagoon into two i.e., Lagoon 'Á' and Lagoon 'B' as informed by the unit representative. The present total capacity of both the lagoons (Lagoon 'Á' and Lagoon 'B') is 32,000 m^3 (16000 each).
3. During inspection, spent wash feed to MEE showed total solids of 13.81 % whereas concentrated spent wash from MEE outlet showed total solids of 46.47 %.

- If it could achieve 46.47 % of solid concentration from inlet solid concentration of 13.81% in MEE for incineration, how spent wash stored at lagoon A & B could have total solids of 24 % and 37 % respectively only.

- As claimed by the unit, the spent wash stored at lagoon A & B having total solids of 24 % and 37 % is recirculated to get it concentrated to > 45 % solid for incineration. However, as per analysis result, total solids of spent wash at MEE inlet is 13.81 %, which indicates that, Raw Spent Wash/RO reject/mix of Raw Spent Wash and RO Reject is being fed into MEE for concentration only. No Spent wash from lagoons A & B is recirculated.

4. It is therefore concluded that the unit only employ biocomposting route for spent wash disposal after MEE concentration for total production of 91 KLD even during rainy season which is gross violation of consent conditions.
5. The lagoon was partitioned into two parts for which 12,000 m^3 volume has been filled up with soil, however, filled up area is yet to make lined using concrete.
6. As of now, the unit is having total 02 no. of lagoons for the storage of concentrated spent wash (Total capacity 32000 m^3).
7. As per CPCB direction dated 7-12-2015, the unit is allowed to maintain storage capacity of concentrated spent wash as 7 days for incinerator and 30 days for biocomposting.
8. In compliance of the CPCB direction dated 07.12.2015, the unit shall restrict its storage capacity of lagoons for biocomposting upto 15869 m^3 ~ 15900 m^3 and for incineration through slop fired boiler upto 1841.3 m^3 ~ 1900 m^3, making a total of 17800 m^3. Whereas the unit is having a storage capacity of 32,000 m^3 in lagoon A and B and 350 m^3 for the slop for incineration.
9. Samples were collected from both the lagoon 'A' and lagoon 'B' to verify the quality of spent wash being stored in the lagoon. Analysis of sample collected from lagoon 'A' showed pH-6.67, COD-283339 mg/l, TS-375560 mg/l, whereas that of the lagoon 'B' showed pH-6.72, COD-196241 mg/l, TS-241880 mg/l.
10. As per the analysis results of the samples collected from the lagoons indicates total solid varies from 24% (Lagoon B) to 37% (lagoon A) against the required of total solid of 30%. During the inspection samples were also collected from the inlet of lagoon A having 19.4% of total solid which was told to be the recycled/diluted spent wash from the compost yard due to rain.
11. The unit representative informed that the diluted spent wash generated due to rain from the compost yard collected through garland drain is

being collected and recycled to the lagoon. However, the same is required to be recycled to MEE for further concentration. Analysis result of sample collected from inlet of Lagoon 'A' showed pH-6.62, COD-187206 mg/l, TS-194820 mg/l, which required to be recycled through MEE for concentration. Possibility of storage of RO reject also could not be ruled out.

7.5 Bio-composting Facility

1. The team visited the compost yard and observed ponding of the leachate spent wash near the covered compost area. The temporary lining of the sludge storage/ponding area was found damaged. Leachate Spent wash which was found stored in this ponding area with COD-14095 mg/l, BOD-2930– mg/l, Total Solids-28500 mg/l, which indicates the storage of leachate spent wash posing threat to ground water quality. (Fig. 3)
2. The team also visited the uncovered press mud storage area where rain water was also accumulated making temporary ponding and deteriorating the quality of press mud.
3. The new ash pond was found almost 1/3rd filled up with ash and in the vacant area, rain water was accumulated.
4. In the old ash pond area, spent wash was being stored over the low lying area. The lining of the old ash pond bund was found damaged which posing threat to the groundwater quality.
5. The covered compost area were filled up with 42 wind rows, which was considered the maximum numbers that can be prepared in that compost yard. Due to high moisture content of the wind rows, further utilization of spent wash for bio-composting without maintaining moisture may not be advised.

   As the entire covered compost yard was full of wind rows of press mud with high moisture content, further composting for utilization of spent wash could not be carried out.
6. The composting mass should have a certain moisture content in it for organisms to survive. The optimum moisture content shall be between 50-60 %. The moisture tends to occupy the free air space between the particles. Hence, when the moisture content is very high anaerobic conditions set in. However, when press mud as filler material is continuously mixed with spent wash till it's field capacity before draining out as liquid i.e., upto 96 % moisture content, resulting in almost no pore spaces available for aeration.

7. In this circumstance, the unit may not be allowed to operate its distillery unit till the stored diluted (24%) spent wash in the lagoon B (16000 m^3) get consumed through slop boiler after concentrating through MEE.
8. The unit is having total Bio-composting area of 30.0 Acres. Out of which Covered area is 16.8 Acre & remaining 13.2 Acres is uncovered. For utilization of concentrated spent wash generated from 183 KLD molasses based distillery unit (for non-monsoon season), the total area available is 30.0 acres, which is adequate.
9. The unit is having 08 numbers aero tiller machines for spraying of spent wash, mixing, turning of bio-compost material. The unit has installed web camera at bio-compost yard.
10. Further, the compost is reported to be given to the marketing companies. This is also to submit that, prior to the selling of compost, the distillery unit is required to get the compost samples analysed and execute marketing with proper marking / specifications of the compost on the bags. However, no document is available regarding sell of compost.
11. Covered area for storage of Press Mud and finished bio-compost is apparently not available as per SOP for Bio-Composting Operation for Molasses Based Distilleries.

7.6 Recommendations for the Distillery Unit

As per the observations made above, the distillery plant is non-complying unit with respect to ZLD norms and the following recommendations are made:

1. The unit shall recycle the stored spent wash from the old ash pond under supervision of the UPPCB to ensure that no traces of spent wash remain in ash pond.
2. The unit is not operating incinerator/slop furnace as per design capacity (11.5 KL/Hr) to consume the concentrated spent wash generated during the non-monsoon/monsoon season which resulted accumulation of excess spent wash with leachate (bio-compost area) in lagoons. Since, the lagoons are almost filled up, only the freeboard is left, incinerator operates only at 30% of its installed capacity (50% of the requisite capacity), covered compost yard is completely filled with press mud having high moisture content and damaged roof of covered compost yard which will not allow further disposal of spent wash for biocomposting, the unit shall be directed to stop its distillery

manufacturing process and shall consume the already stored spent wash through further concentration for the use in the incinerator under supervision of UPPCB. Thereafter capacity of distillery plant shall be restricted to the capacity as decided by UPPCB till the incinerator is commissioned at full capacity.

3. The unit shall restrict its storage capacity of concentrated spent wash upto 17800 m^3 including 07 days for incinerator and 30 days for biocomposting, both separately.
4. The unit made partition in the lagoon by filling it with soil and made two lagoons i.e., Lagoon 'A' and Lagoon 'B'. However, the unit shall make the filled up area lined, by using concrete.
5. The unit shall dismantle/fill/level the additional storage capacity of the lagoon in time bound manner.
6. The unit is storing spent wash either in Lagoon 'A' or Lagoon 'B', hence the spent wash found stored in Lagoon 'A' and Lagoon 'B' shall have the same properties. The unit shall operate MEE uniformly maintaining the quality of the concentrated spent wash for efficient use in bio-composting as well as in incineration.
7. The unit shall restrict the use of excess spent wash in bio-composting so that the situation of generation of diluted spent wash does not arise.
8. The unit shall stop storage of the lagoon sludge in open area to avoid further dilution with rain water and shall use the sludge directly for bio-composting.
9. Spent wash conveyor line from the unit to the lagoons as well as to the compost yard shall be rechecked for any leakage. UPPCB shall verify the same.
10. The pipelines for carrying the spent wash to the ash ponds shall be dismantled after recycling the stored spent wash from the ash pond to the lagoons.
11. The unit may be asked to implement the requisite facility as per suggestion of the water audit report so that detailed study may be carried out to reduce the withdrawal of the ground water.
12. The unit may not be allowed to continue biocomposting during rainy season as the covered bio-compost yard was found damaged.
13. CGWA may be directed to investigate the infrastructure developed by the unit for rain water harvesting facilities inside and outside the premises and may take decision on the renewal applications of the unit for abstraction of the ground water.

14. Environmental compensation (EC) for illegal disposal of spent wash causing potential threat to ground water where ground water of the area is already deteriorated to "over exploited" category. Also EC with regard to operation of the distillery plant and disposal of spent wash in violation of consent condition may also be imposed.
15. Rain water harvesting system at biocomposting site may not be advisable to avoid contamination of the ground water with colored effluent.
16. As per the analysis result, CPU RO Permeate have pH-9.48, COD-2083 mg/l and BOD-1078 mg/l is being utilized in cooling tower which may not be appropriate for having such high pH. The unit may install additional system to improve the quality of CPU permeate.
17. The unit shall set up proper and separate systems for concentration of spent wash upto 45 % solids and upto 30 % solids for incineration and for bio-composting respectively.

8.0 Chemical Unit -1

8.1 Observations

1. The unit was found operational at the time of inspection.
2. Unit presently has consent for production of Acetaldehyde - 20550 MT per Month, Acetic Acid & derivatives -16004.2 MT per Month, Acetic Anhydride - 3250.0 MT per Month, Ethyl/butyl Acetate - 7452.1 MT per Month, Formaldehyde - 11700.0 MT per Month, Diketene Ester Derivatives - 500.0 MT per Month, Diketene Amide Derivative - 333.3 MT per Month, Diketene Arylide derivatives - 500.0 MT per Month Other Ketene & Diketene Derivatives - 166 MT per Month.
3. The effluent of around 590 m^3/day (at installed capacity) is generated in the Acetyl section of chemical unit -I and sent to the Chemical Effluent treatment plant (CETP) for further treatment and recycling.
4. The unit has valid Consent to Operate under Water Act 1974, Air Act 1981 and Hazardous waste Management rules, 2016. The CTO under Water Act 1974 and Air Act 1981 is attached at **Annexure-3a** and **Annexure-3b** respectively.
5. Reject of RO is used for spray on coal stock and ash for dust suppression, which should be stopped immediately. The unit should set up the incinerator facility to achieve ZLD.
6. The unit has installed OCEMS and provided connectivity to CPCB/SPCB server.

7. The unit has applied for NOC for withdrawal of groundwater from CGWA on dated 28.02.19.

9.0 Polymer Unit

9.1 Observations

1. Presently, the polymer unit has consents for production of Solid PVA & derivative – 29496 MT/A, Polyurethane derivative – 6000 MT/A, Wood Finish – 6000 MT/A and Estergum- 6000 MT/A.
2. Effluent around 72 m^3/day from polymer washing & around 1 m^3/day from reactor washing is generated on daily basis in production facility of PVA & SPVA derivative and sent to CETP plant for further treatment and recycling.
3. The unit has valid Consent to Operate under Water Act 1974, Air Act 1981 and Hazardous waste Management rules, 2016. The CTO under Water Act 1974 and Air Act 1981 is attached at **Annexure-4a** and **Annexure-4b** respectively.

10.0 Chemical Effluent Treatment Plant

10.1 Observations

1. The CETP was found operational during the visit.
2. The unit has installed Chemical Effluent Treatment Plant (CETP) having designed capacity of 700 KLD for treatment of effluent generated from Chemical Unit -1 & Polymer Unit. The effluent received at CETP inlet comprises of two streams:
   - 590 m^3 (at installed capacity) from Acetyl Section stream
   - 74 m^3 from Jubilant Agri Consumers Products Limited (73 m^3 per day from Polymer Unit and 1.0 m^3 per day from Estergum unit)
3. The unit has installed CETP for treatment of generated effluent comprising of receiving chamber, equalization tank, physiochemical treatment, biological treatment, tertiary treatment and RO plant for recycling and reuse of effluent into the process.
4. CETP of the unit consists of two stage aeration system (ASP) followed by clarification & tertiary treatment (which includes Pressure Sand Filter and Activated Carbon Filter). The treated water from CETP is being used for cooling tower make-up /Chemical solution preparations / horticulture purposes. The unit should stop discharge of effluent for horticulture and entire effluent should be recycled/reused in process.

5. Outlet of CETP is feed to the RO plant (CTRO). RO permeate was reused for cooling towers water requirement.
6. The unit has installed OCEMS and provided connectivity to CPCB/SPCB servers.
7. Electromagnetic flow meters were installed at inlet/outlet of CETP for flow measurement.

10.2 Characteristics of samples collected from the Chemical Effluent Treatment plant

- Effluent samples were collected from the Inlet, outlet and aeration tank of CETP to assess the performance of the same.
- The characteristic of the collected samples are as below;

Table 12 Analysis result of samples collected from CETP

Chemical Effluent Treatment Plant									
Sr. No.	**Sample Location**	**pH**	**COD (mg/l)**	**BOD (mg/l)**	**TS (mg/l)**	**TSS (mg/l)**	**TDS (mg/l)**	**Color (Hazen)**	**O&G (mg/l)**
1.	Chemical Effluent Treatment Plant-Inlet	3.57	6480	3195	-	94	580	63	-
2.	Chemical Effluent Treatment Plant- Outlet (General Parameters)	7.63	119	27	-	46	960	37	-
3.	Chemical Effluent Treatment Plant-Outlet (Heavy Metals)	As- BDL; Cd- BDL; Co- BDL; Cr- BDL; Cu- BDL; Fe- 0.32mg/l; Mn- 0.03mg/l; Ni- BDL; Pb- BDL; Sb- BDL; Se- BDL; V- BDL; Zn- BDL							
4.	Aeration Tank-1	MLSS- 4004 mg/l MLVSS- 92% of MLSS							
5.	Aeration Tank-2	MLSS- 4549 mg/l MLVSS- 93% of MLSS							

10.2.1 Observation on the basis of Analysis Result

- As per the analysis results, the Chemical unit 1 and Polymer unit are complying with respect to discharge norms having BOD-27 mg/l, TSS-46 mg/l and COD-119 mg/l.
- The Analysis result indicates that the treated effluent can be reused in the process through the existing system that is Common Cooling Tower RO, hence both the units may be considered as complying units.
- However, as per the Consents, both the units i.e., Chemical unit 1 and Polymer unit are ZLD units having permission for discharge of their industrial effluent generated through CETP for irrigation/river through drain.

11.0 Chemical Unit-2

11.1 Observations

1. The unit was found operational at the time of inspection.
2. The unit involved in the manufacturing of Pyridine and its derivatives fine chemical compounds including Cyano Pyridine, Lutidine and Picoline.
3. Unit presently has consent for production of Pyridine and Picoline & derivatives -4290 MT/Month, 3 Cyano Pyridine and 4 Cyano Pyridine - 568.83 MT/Month, Lutidine & Collidine & derivatives - 99.17 MT/Month, Amino pyridine & derivatives - 133.33 MT/Month, Piperidine and derivatives - 71.67 MT/Month, Pyridine carboxylic acids & derivatives - 152.08 MT/Month, Chloro/Fluoro/Bromo/Hydroxyl Pyridine & derivatives - 243.33 MT/Month, Pyrazine & derivatives - 91.25, Vinyl Pyridines - 45.63 MT/Month, Catalyst for pyridine carboxylic acids - 45.63 MT/Month, Pyridine ethanol/Aldehydes & Ketone derivatives - 30.42 MT/Month, Cycloalkino pyridine & derivatives & aliphatic derivatives - 2.28 MT/Month, Aromatic derivatives - 0.42 MT/Month, Quinoline derivatives 1.67 MT/Month, Hydrogenated & Aliphatic Amines Derivatives - 41.25 MT/Month, Pyrimidine derivative - 1.67 MT/Month, Alkyl Pyridine Mixture - 333.33 MT/Month And Piperidine & derivatives (Repackaging & Trading)- 166.6 ton per month.
4. The unit has valid Consent to Operate under Water Act 1974, Air Act 1981 and Hazardous waste Management rules, 2016. The CTO under Water Act 1974 and Air Act 1981 is attached at **Annexure-5a** and **Annexure-5b** respectively.
5. The waste water generated from these units is generally recalcitrant in nature which is finally subjected to thermal process.
6. Raffinate (425 m^3/day) generated from process is concentrated in MEE 1&2.
7. MEE condensate sent to cooling towers and reject sent to CTRO plant.
8. Inorganic raffinate (55 m^3/day) was spray dried through 3 number of liquid Incinerator (288 KLD).
9. The unit has valid Consolidated Consent to operate and authorization under section-25 of the Water (Prevention and control of pollution) Act, 1974 and under section -21 of the Air (Prevention and control of pollution) Act, 1981 and Authorization under Rule 6 (2) of Hazardous and other waste (Management and Trans boundary Movement) Rules, 2016 with validity up to 31.03.2023.

10. The unit has applied for NOC for withdrawal of groundwater from CGWA on dated 28.02.19.

12.0 Fertilizer Unit

12.1 Observations

1. Unit was found non-operational at the time of visit. Unit is involved in manufacturing of 98.5% Sulphuric Acid using pure elemental Sulphur (99.5%) as raw material.
2. All effluent generated is recycled back into manufacturing process of Single Super Phosphate (SSP) for acid dilution.
3. Unit is having valid consent to operate issued under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous waste Management rules, 2016. The CTOs under Water Act 1974 and Air Act 1981 are attached at **Annexure-6a** and **Annexure-6b** respectively.
4. Unit is having valid authorization issued under Hazardous Waste (Management& Trans boundary Movement) Rules, 2016 valid upto 02.03.2021.
5. NOC from CGWA has expired on 04.04.2019; however, unit has applied for the renewal of same on 04.01.2019.

13.0 Common Cooling Tower Reverse Osmosis Plant (CTRO)

1. Unit has a 1200 KLD CTRO system for treatment of wastewater received from DM plant, Boiler Blow down, Cooling Tower blow down and treated effluent from CETP. CTRO is a three stage system. Permeate of CTRO is being used for the makeup of different cooling towers and reject are being used for ash conditioning/dust suppression/ ash pond. As per information provided by industry, waste water received from different unit at full operational condition is as follows:

Table 13 Overall waste water received at CTRO

Sr. No.	Unit	Wastewater Received (KLD)
1	Power plant (DM plant, Boiler blow down, WHRB blow down etc.)	452
2	Distillery	169
3	Chemical Unit-1	250
4	Chemical Unit-2	340
5	CETP Outlet (95 % of received flow)	665
	Total	**1876**

As per above data, wastewater generated/received for treatment is about 56 % more than the designed capacity of CTRO plant.

Above data is based on 100% installed capacity.

From above table 13, it is evident that at installed capacity total effluent generation shall be 1876 KLD to 1900 KLD, since the existing CTRO has capacity of 1200 KLD, an additional RO plant of 700 KLD (1900 KLD-1200 KLD) will be required in case the unit operates at installed production capacity.

13.1 Characteristics of samples collected from CTRO

The characteristic of the samples collected from the Common Cooling Tower RO is as follows;

Table 14 Analysis results of the samples collected from CTRO

Cooling Tower RO (CTRO)									
Sr. No.	**Sample Location**	**pH**	**COD (mg/l)**	**BOD (mg/l)**	**TS (mg/l)**	**TSS (mg/l)**	**TDS (mg/l)**	**Color (Hazen)**	**O&G (mg/l)**
1.	CTRO Holding Tank	8.02	1219	465	-	85	1964	105	-
2.	CTRO Feed (Pre-treated)	7.21	953	374	-	33	1652	48	-
3.	CTRO Permeate	6.48	79	36	-	BDL(<10)	152	27	-
4.	CTRO Reject	7.41	**3189**	**1294**	-	68	**6032**	147	-

13.1.1 Observation on the basis of Analysis Result

1. The analysis result of feed effluent into CTRO have BOD-465 mg/l, COD-1219 mg/l, Colour-105 hazen.
2. CTRO reject has characteristics BOD-1294 mg/l, COD-3189 mg/l, TDS-6032 mg/l and Colour-147 hazen.

14.0 Sewage Treatment Plant (Capacity-400 KLD) and disposal

The unit has one sewage treatment plant of 400 KLD for treatment of domestic effluent generated from the staff quarters, workers colonies, guest houses, canteens, bathrooms, kitchen and laundry.

1. The STP consist of Holding tank, Screen Chamber, Oil & Grease removal tank and Collection/Equalization tank as Primary treatment units, Aeration tank and Clarifier as Secondary Treatment units, Pressure Sand Filter and Activated Carbon Filter as Tertiary Treatment units.
2. The treated effluent is utilized for horticulture and irrigation purpose.

14.1 Characteristics of samples collected from STP

- Samples were collected from the collection/equalization tank (inlet) and treated sewage/from final outlet of STP and the analysis results are as follows;

Table 15 Analysis results of samples collected from STP

Sewage Treatment Plant									
Sr. No.	**Sample Location**	**pH**	**COD (mg/l)**	**BOD (mg/l)**	**TS (mg/l)**	**TSS (mg/l)**	**TDS (mg/l)**	**Color (Hazen)**	**O&G (mg/l)**
5.	STP Inlet	7.11	119	40	-	45	660	37	-
6.	STP Outlet (General Parameters)	7.28	73	28	-	18	612	78	-
7.	STP Outlet (TC/FC)	Total Coliforms – 35 x 10^5 MPN/100ml Fecal Coliforms – 24 x 10^5 MPN/100ml							
8.	STP Outlet (Oil and Grease)	-	-	-	-	-	-	-	BDL(<05)

14.1.1 Observation on the basis of Analysis Result

Sample collected from the inlet of STP shows PH-7.11, COD-119 mg/l, BOD-40 mg/l, Total solids-45 mg/l, TSS-660 mg/l & Colour-37 Hazen, However sample collected from the outlet of STP shows PH-7.28, COD-73 mg/l, BOD-28 mg/l, Total solids-18 mg/l, TSS-612 mg/l & Colour-78 Hazen.

15.0 Emission Monitoring of M/s Jubilant Industries Ltd. (Complex)

15.1 Stack Emission Monitoring Result

As per the consents, the complex is having 08 stacks and out of which 07 stacks were monitored during inspection by the CPCB team, one stack could not be monitored since maintenance and civil works were going on hence could not be approached. The stack wise emission results are given below;

Table 16 Emission monitoring results

Sr. No.	**Name of the Plant/ Stack Identification**	**PM Result**	**Std. limit for PM as per CTO**	**Acid mist (H_2SO_4) Result**	**Std. Limit for Acid mist including SO_3 (as H_2SO_4) as per CTO**	**SO_2**	**Std. for SO_2**	**Oxide of Nitrogen (as NO_2)**	**Std. for NO_2**
1	GSSP New Plant (Granulator)	31.2	150	-	-	BDL	-	10.5	300
2	Captive Power Plant (90 TPH), Boiler Stack	44.9	150	-	-	93.5	600	**459.9**	300
3	Boiler Stack Cap. (34 TPH)	45.9 after 12% correction 45.9	150	-	-	299.2	600	238.3	300
4	Slop Fired Boiler Stack	142.1	150	-	-	140.3		153.4	

Sr. No.	Name of the Plant/ Stack Identification	PM Result	Std. limit for PM as per CTO	Acid mist (H_2SO_4) Result	Std. Limit for Acid mist including SO_3 (as H_2SO_4) as per CTO	SO_2	Std. for SO_2	Oxide of Nitro gen (as NO_2)	Std. for NO_2
5	Liquid Waste Incinerator No. 2	32.4	50	-	-	153.4	200	104.1	400
6	Thermal Oxidisor Stack No. I	1.7	50	-	-	BDL	200	103.7	400
7	Sulphuric Acid Plant (SAP)	-	-	25.2	50	**2572**	1370		

Note: (-) indicates not applicable. All values are in mg/Nm^3 if not specified otherwise

15.1.1. Observations on the Stack Emission Monitoring Result

As per the analysis report of stack monitoring report the following observations are made;

1. Stack emission analysis report of Thermal Oxidiser-1, Liquid waste Incinerator, Boiler (Slop fired boiler), Boiler (34 TPH) and GSSP Plant was found complying with CPCB standards, however stack emission at Sulphuric Acid plant shows Sulphur dioxide **2572 mg/Nm^3** and Acid mist including SO3 (as H_2SO_4) 25.2 mg/Nm^3 against prescribed standard limit of 1370 mg/Nm^3 and 90 mg/Nm^3 respectively, which indicates violation of norms w.r.to SO_2 emission.
2. The emission from Captive Power Plant (90 TPH), Boiler Stack shows PM-44.9 mg/Nm^3, SO_2-93.5 mg/Nm^3 and **NO_2-459.99 mg/Nm^3** against the standards limit of 50 mg/Nm^3, 600 mg/Nm^3 and 300 mg/Nm^3, which indicates violation of norms w.r.to NO_2 emission.
3. The analysis results indicate that that the stack emission of captive power plant exceeds the parameter NO_2.
4. The emission in terms of Sulphur dioxide from Sulphuric Acid plant in the Fertilizer unit **2572 mg/Nm^3** exceeds the emission norms of 1370 **mg/Nm^3**.

15.2 Ambient Air Quality Monitoring Results

UPPCB, Moradabad team has monitored the ambient air quality at 4 locations including the complex area as well as Mango Orchard for which complaint were received in Hon'ble NGT. The monitoring results are as follows;

Table 17 Ambient air quality monitoring results

Sr. No.	Location	Std. for NO_x (ug/m^3)	NOx Result (ug/m^3)	Std. for SO_2 (ug/m^3)	So_2 Result (ug/m^3)	Std. for PM^{10} (ug/m^3)	PM_{10} Result (ug/m^3)
1.	Near C.D.F Plant	80	37.0	80	26.5	100	**101.2**
2.	Near ETP		46.0		30.5		**132.1**
3.	Near Mango Garden		39.0		31.0		73.2
4.	Terrace of Admin Building		56.0		39.0		**120.6**

All values are in mg/Nm^3 if not specified otherwise, SO_2: BDL = < 3 mg/Nm^3

15.2.1. Observations on the Ambient Air Quality Monitoring Result

As per the analysis report of ambient air quality monitoring; the following observations are made;

1. The value of NOx, SO_2, and PM_{10} near C.D.F Plant shows 37.0 $\mu g/m^3$, 26.5 $\mu g/m^3$ and **101.2** $\mu g/m^3$ against standard limit of 80 $\mu g/m^3$, 80 $\mu g/m^3$ 100 $\mu g/m^3$, respectively.
2. NOx, SO_2, and PM_{10} near ETP found 46.0 $\mu g/m^3$, 30.5 0 $\mu g/m^3$ and **132.1** $\mu g/m^3$ against standard limit of 80 $\mu g/m^3$, 80 $\mu g/m^3$ 100 $\mu g/m^3$, respectively.
3. Near terrace of Admin building, the value of NOx, SO_2, and PM_{10} shows 56.0 $\mu g/m^3$, 39.0 $\mu g/m^3$ and **120.6** $\mu g/m^3$ against standard limit of 80 $\mu g/m^3$, 80 $\mu g/m^3$ 100 $\mu g/m^3$ respectively.
4. It may be concluded that ambient air quality was observed polluting in terms of PM_{10} at three locations, namely near C.D.F plant, near ETP and at terrace of Admin building.

16.0 Hazardous Waste Management:

Unit has provided 02 dedicated waste storage yards for storage of hazardous waste such as used oil, spent solvent, distillation residue, ETP sludge, ethyl acetate waste etc. along with cleaned empty barrels/containers contaminated with hazardous chemicals/wastes and waste scrap.

16.1 Observations:

1. The unit has obtained common Haz. Waste Authorization (Authorization No. 5295, valid upto 01.02.2024) for Power Plant, Distillery unit, Chemical unit-1 and Chemical unit-2 under Hazardous waste Management rules, 2016. The same is attached as **Annexure-7**.
2. The unit has obtained Haz. Waste Authorization (valid upto 03.03.2021) for Fertilizer unit under Hazardous waste Management rules, 2016. The same is attached as **Annexure-8**.

3. The unit has obtained Haz. Waste Authorization (Authorization No. 1588, valid upto 06.06.2023) for Estergum manufacturing unit under Hazardous waste Management rules, 2016. The same is attached as **Annexure-9**.
4. The unit has obtained Haz. Waste Authorization (valid upto 27.12.2022) for Polymer unit under Hazardous waste Management rules, 2016. The same is attached as **Annexure-10**.
5. Unit has provided two storage yards of area about 10000 m^2 and 3000 m^2 for storage of hazardous wastes generated from different units of the complex. Used oil and spent solvent storage area was properly sloped as well as drain was also provided around the storage area for collection of spilled liquid, if any;

	
Figure 1: Storage of cleaned empty barrels/containers contaminated with hazardous chemicals/wastes	**Figure 2:** Storage of used oil and spent solvent with labeling in the prescribed format (Form 8)

6. There was no automatic water sprinkling arrangements, fire alarming systems, flame arresters, smoke /heat detectors, fire extinguishers and other necessary provisions which are required in the hazardous waste storage area as stipulated under the Guidelines for storage of incinerable hazardous wastes, whereas, fire hydrant was provided near the hazardous waste storage area for sprinkling of water in case of fire.
7. The unit has sent generated hazardous waste to authorized recycler/TSDF for which the unit has maintained Manifest document as per the provisions stipulated under Rule 19 of the Hazardous & Other Waste Management Rules (HOWM Rules), 2016. Further, the unit has provided the following data of year 2016-17 and 2017-18;

Table 18 Haz. Waste disposal data of Year 2016-17 & 2017-18 of M/s Jubliant Life Science Ltd., Gajaraula (Chemical, Power plant)

Sr. No.	Hazardous waste	Year (MT/A)		Disposal
		2017-18	2018-19	
1	Dropp Kettle Residue	43.85	34.12	To M/s Bharat Oil Waste Management Ltd., Kanpur for Incineration
2	Spent Catalyst From Pyridine	20.37	49.14	
3	Dist. Residue from fine chemical section	870.28	950.0	
4	Discarded Chemicals from lab	2.23	0.65	
5	Tank sludge	13.78	149.5	
6	Contaminated Polyethylene/ drum/ packing material	160.54	188.94	
7	Effluent from Pyridine derivatives and Fine chemicals	2569.87	2130.65	Pre-processing for Co-processing in cement plant
8	Pyridine Residue	7446.24	4792.5	Used as support Fuel in incinerator
9	Contaminated and used glass wool generated after changing the insulation	0.77	0.77	To M/s Bharat Oil Waste Management Ltd., Kanpur for Incineration
10	Spent caustic lye generated from caustic lye	0	1778.3	Disposed to end user/ buyer
11	Spray dried solid	717.59	692.44	Disposed in captive Secured Landfill Facility (SLF)
12	PPM & scrubber sludge	0.49	0.56	
13	Silica sludge	15.00	14.03	
14	ETP sludge	1.86	1.73	
15	Asbestos gasket and other asbestos containing material	6.63	9.47	
16	Spent Solvent	369.58	573.75	Sold to authorized reprocesser/ recycler
17	Waste/ Used oil	5.57	2.736	Sold to authorized reprocesser/ recycler
18	Spent catalyst	0	60.00	Stored at site. Industry got approval from MoEF&CC and exported the same accordingly.
19	E-waste	0.155	0.22	Sold to authorized reprocesser/ recycler

Table 19 Haz. Waste disposal data of Year 2016-17 & 2017-18 of M/s Jubilant Agri & Consumer Products Ltd (Fertilizer Unit)

Sr. No.	Hazardous waste	Year (MT/A)		Disposal
		2017-18	2018-19	
1	Sulphur Sludge	122.0	79.2	Utilized in-house (Reused)
2	Silica Sludge	290.068	272.084	
3	Used Oil	0.387	0.368	
4	Asbestos gasket and other asbestos containing material	6.53	0.761.5	To M/s Bharat Oil Waste Management Ltd., Kanpur

Table 20 Haz. Waste disposal data of Year 2016-17 & 2017-18 of M/s Jubliant Agri & Consumer Products Ltd (Polymer Unit)

Sr. No.	Hazardous waste	Year (MT/A)		Disposal
		2017-18	2018-19	
1	ETP sludge	8.217	4.728	To M/s Bharat Oil Waste Management Ltd., Kanpur
2	Waste material from PVA plant	3.100	3.899	
3	Rotofoamer waste	8.999	21.480	
4	Used solvent	7.222	13.613	
5	Liner packing material contaminated with hazardous chemical/ waste	24.734	2.155	
6	Asbestos gasket and other asbestos containing material	1.40	0.0385	
7	Used Solvent	0	0.545	Utilized in-house
8	Used Oil	0.10	0.330	

8. M/s. Jubliant Life Science Ltd, Gajaurla has valid membership with Common TSDF (i.e. M/s Bharat Oil Waste Management Ltd., Kanpur) for disposal of hazardous waste.

Figure 3: Caustic lye storage tanks

Figure 4: Dedicated tanks for storage of Pyridine residue (02 tanks) and Organic effluent from pyridine derivatives (03 tanks)

9. At the time of the visit, about 224 kgs of ETP sludge, 13,260 litres of Used Oil, 17250 liters of spent solvent, 700 liters of ethyl acetate waste and 340 cleaned Empty Barrels/containers contaminated with hazardous chemicals/wastes were stored under covered dedicated

storage shed. Further, about 24000 liters of pyridine residue (28.1) and 40000 liters of organic effluent from pyridine derivatives (36.1) are stored in the dedicated tankers for disposal through captive MEE/incinerator.

10. During inspection, about 20000 liters of caustic lye was stored in the dedicated storage tanks and as reported by the industry caustic lye generated in the unit may be sold to the buyers for further utilization, whereas, details of caustic lye sold to the buyers could not be provided by the unit;
11. The unit informed that the Empty Barrels/containers contaminated with hazardous chemicals/wastes after cleaning the drums within the premises (for which the unit has installed the facility), is send to TSDF facility, for which the unit has maintained Manifest document (as per the provisions stipulated under Rule 19 of the HOWM Rules, 2016);
12. Labeling was done with requisite details in the prescribed format (Form 8) on the bags/drums stored with hazardous wastes as per the Rule 17(1) of the HOWM Rules;
13. The unit is maintaining date wise records of the hazardous waste generated and disposed as per the Form 3 prescribed under Rule 20(1) of the HOWM Rules, 2016. Further, unit has not provided chemical production process flow chart along with material balance for production of each products, hence, the relationship between production and waste generated cannot be established;
14. The unit has submitted the Annual return (Form 4) w.r.t. generation and management of hazardous waste to Uttar Pradesh Pollution Control Board, as required under Rule 20(2) of the HOWM Rules, 2016.

Figure 5: Captive Secured Landfill Facility

Figure 6: leachate collection well along with leachate pumping arrangement

15. Unit has provided captive Secured Landfill Facility (SLF) for disposal of landfillable hazardous waste and capacity of the same is about

11,000 MT. The landfill has clay liner of height 1.5 m (permeability $1x10^{-7}$ cm/sec), 1.5 mm geotextile liner and 1.5mm HDPE liner from bottom to top. Above HDPE liner 300 mm sand bed is provided, thus lechate from the wastes flow down through sand bed and through geopipe it is collected in a leachate collection well.

16. As informed by the unit, leachate from leachate collection well has disposed through incineration in captive incinerator. For pumping the leachate from leachate collection well to incinerator pumping arrangement has made by the unit. However, Unit has not maintained record of waste disposed in SLF and leachate generation from SLF.

16.2 Characteristics of Samples collected from Landfill site

The characteristics of the leachate samples collected from the landfill site is as follows;

Table 21 Analysis results of samples collected from the landfill site

Landfill Site									
Sr. No.	**Sample Location**	**pH**	**COD (mg/l)**	**BOD (mg/l)**	**TS (mg/l)**	**TSS (mg/l)**	**TDS (mg/l)**	**Color (Hazen)**	**O&G (mg/l)**
1	Leachate-General Parameters	8.32	1126	316	-	185	10088	240	-
2	Leachate-OPP	Dimethoate- BDL; Methyl Parathion- BDL; Malathion- BDL; Chloripyrifos- BDL; Ethion- BDL							
3	Leachate-OCP	α- HCH – BDL; β- HCH – BDL; γ- HCH – BDL; Aldrin- BDL; Dieldrin- BDL; α- Endosulfan – BDL; β- Endosulfan – BDL; o.p'- DDT – BDL; p,p'- DDT – BDL; p,p'- DDE - BDL							
4	Leachate-Heavy Metals	As- 0.01; Cd- BDL; Co- BDL; Cr- 0.03; Cu- 0.43; Fe- 0.64mg/l; Mn- 1.77mg/l; Ni- 0.02; Pb- BDL; Sb- BDL; Se- 0.10; V- 0.04; Zn- 0.07							

17.0 Verification of the Complaint raised

In compliance of the Hon'ble NGT order dated 03.07.2019, a team comprising of the officials from CPCB Delhi, UPPCB (RO Bijnor), SDM Amroha, CMO Amroha, Professor and head (official Incharge) and Krishi Vigyan Kendra, Gajraula visited the Mango Orchard on 17.07.2019.

The observations are as under:

- The complainant has done plantation of Mango Orchard in Shahbazpur Dor, which is an old plantation has area approx. 25 acres.
- The land quality of the orchard is sandy soil.
- As observed by the Project Head, Krishi Vigyan Kendra, Gajraula, some mango trees are found affected of Die-back disease problem which is generally found in old Mango trees, which is developed due to faulty management, improper and inadequate nutrition supply. The disease found on some mango trees can be rectified by proper management

and application of balanced nutrients and pesticides in a scientific manner. On these trees, flowering occurs alternative year (alternate bearing). At the time of the inspection it was found that approx. 80 percent Orchard trees are flowering and fruits are in normal condition.

- The ambient air quality in the mango orchard is also found within norms.
- Samples were collected from the tube well located at the orchard which indicates meeting with the norms of the drinking water quality except Nitrate-76.2 mg/l against accepted limit of 45 mg/l.
- It is informed by CMO, Amroha vide letter no. CMO/Bio medical/2019-20/14460 dated-06.08.19 that the percentage of patient in Gajraula Kasba is about same as other area of District Amroha. There is no any specific difference found in this area, therefore the condition of patient in Gajraula as such as other part of the District-Amroha. Copy of the detail enclosed herewith.

18.0 Recommendations based on the above Observations

18.1. Water and Waste water Management

1. M/s. Jubilant Life Sciences Ltd., Gajraula has installed meters at borewells for withdrawal of raw water, waste water generation, ETP inlet and outlet for measurement of effluent discharge and recycled water consumption points. However, all the consumption points are not metered. It is recommended that all fresh water consumption points and effluent recycling points should be metered.
2. All existing meters should be periodically calibrated and records to be maintained.
   a. At inlet (make up water separately for fresh water and recycled treated waste water) and outlet (blow down) of cooling towers.
   b. Condensate generated from each stream and recycled;
   c. Individual waste water streams at source of generation, effluent treatment plant and recycling pouints;
   d. Inlet of STP etc.
3. The existing turbine type water flow meters on bore wells should be converted to digital magnetic flow meters for better accuracy.
4. All domestic waste water generated from plant and colony should be accounted for and should be sent to STP and metering at STP inlet is to be done.
6. The unit shall obtain NOCs from CGWA for withdrawal of groundwater at earliest as the CGWA NOCs have already been expired on 04.04.2019.

7. Considering the ground water quality of Gajraula, CGWA shall assess the renewal applications of all the plants of M/s Jubilant Industries Ltd., Gajraula-complex and shall decide whether the unit shall be allowed to abstract the ground water or not. CGWA shall decide in accordance to the Hon'ble NGT.
5. Fresh water consumption in cooling towers is around 50% of total fresh water consumption. It is recommended to take measures for further reduction of fresh water consumption in Cooling Tower through increase in recycling of waste water/condensate after proper treatment e.g.-
6. Attempt should be made to reduce the quantity of makeup water to each Cooling Tower by increasing Cycle of Concentration (COC);
    a. Continuous efforts to be made for reduction in steam consumption and effluent generation thereby reducing fresh water consumption;
    b. It is recommended to provide Rain Water Harvesting system in non-process areas for water conservation.

18.2 Captive Power Plant

1. The plant failed to meet the emission norms with respect to NO_2 (459.9 mg/Nm^3 against the norms of 300mg/Nm^3), hence the unit shall maintain and operate Air Pollution Control Systems ESP on the boilers regularly and ensure that emissions of all the stacks are within the prescribed norms.
2. The unit shall submit the ambient air quality report and stack report of all the air pollution sources from MOEF&CC authorized laboratory on quarterly basis, as mentioned in the consent.
3. The unit is having agreement with M/s. Shree Cement Ltd. to supply entire quantity of fly ash (8500-9000 MT per month) generated by its captive power/boiler plant at Bhartiagram Gajraula to SCL, however as per the fly ash disposal data of 2019 provided by the unit, only 5200 MT (average) was sent to SCL. The same may be increased as per the agreement to avoid additional ash disposal on ash pond. This will reduce the water consumption also.
4. The unit shall keep and maintain Ash generation as well as disposal record.

18.3 Distillery Plant

1. The unit shall obtain NOC from CGWA for withdrawal of groundwater in distillery plant at earliest as the CGWA NOC have already been expired on 04.04.2019.

2. The distillery plant should take measures to reduce the spent wash generation from 10.69 to 6-8 KL/KL alcohol production.

3. The unit made partition in the lagoon by filling it with soil and made two lagoons i.e., Lagoon 'A' and Lagoon 'B'. However, the unit shall make the filled up area lined, by using concrete.
4. The unit shall dismantle/fill/level the additional storage capacity of the lagoon in time bound manner.
5. The unit shall restrict the use of excess spent wash in bio-composting so that the situation of generation of diluted spent wash does not arise.

6. The entire covered compost area was found full of wind rows of press mud with high moisture content, hence further composting for utilization of spent wash could not be carried out.
7. The unit shall stop storage of lagoon sludge in open area to avoid further dilution with rain water and shall use the sludge directly for bio-composting.
8. As per the Standard Operating Procedure for Bio-composting operation of molasses based distillery, the distillery plant shall provide covered shed having platform for ready compost, which was not available at compost yard.
9. As per the Standard Operating Procedure for Bio-composting operation of molasses based distillery, the entrance of the bio-compost yard should be paved all-weather road for approach of vehicles to bio-compost yard. Accordingly the unit shall take the immediate actions to implement the same.
10. The distillery plant shall not be allowed to operate until the stored spent wash in lagoon 'B' (Approx. volume 16000 m^3) get consumed through slop boiler after concentrating through MEE.

11. As per the Standard Operating Procedure for Bio-composting operation of molasses based distillery, Bio-compost shall be analyzed for parameters as per the Fertilizer Control order with latest amendments and shall be packed as per the customer requirement. Also, the ready compost must be weighed and records of the same shall be maintained. However, no document was available regarding the sell of ready compost.

18.4 Chemical Unit-I

- The effluent from Chemical unit-I sent to CETP. The treated effluent from CETP is sent to CTRO.
- Reject of CTRO is used for spray on coal stock and ash for dust suppression. This effluent can not be used for ash quenching which should be stopped immediately.

18.5 Chemical Effluent Treatment Plant (CETP)

1. The industrial effluent generated from Chemical unit-I and Polymer plant is treated commonly in CETP for which the unit is having MoU.
2. The unit should stop discharge of effluent for horticulture and entire effluent should be recycled/reused in process and or cooling tower.

18.6 Common Cooling Tower Reverse Osmosis Plant (CTRO)

1. CTRO reject has characteristics BOD-1294 mg/l, COD-3189 mg/l, TDS-6032 mg/l and Colour-147 hazen. This effluent can be used for spray on coal yard only and not for ash quenching. The unit should install a dedicated pipeline along with metering arrangement for carrying CTRO reject upto coal yard and spray arrangement exclusively using this effluent.

18.7 Stack Emission Monitoring Results

1. As per the analysis result of stack at Sulphuric Acid plant, it was found non-complying w.r.t **SO_2-2572 mg/Nm^3** against prescribed standard limit of 1370 mg/Nm^3, which indicates violation of norms w.r.to SO_2 emission. Hence, the unit shall maintain the wet scrubber periodically to restrict SO_2 emission within the prescribed norms.

   To evaluate the performance of the wet scrubber, the unit shall carry out monitoring of the relevant stack(s) through EPA recognized laboratory quarterly.
2. As per the analysis result of stack at Captive Power Plant (90 TPH), Boiler, it was found non-complying w.r.t **NO_2-459.99 mg/Nm^3** against the standards limit of 300 mg/Nm^3, which indicates violation of norms w.r.to NO_2 emission.

   To restrict the NO_x emission proper bed height & proper fuel to air ratio should be maintained, and shall carry out monitoring of the relevant stack(s) through EPA recognized laboratory quarterly.

18.8 Ambient Air Quality Monitoring Results

1. As per the analysis result of ambient air quality monitoring (Refer Table 17) near CDF plant, near ETP area and near terrace of Admin building, PM_{10} was found **101.2 µg/m³**, **132.1** µg/m³ and **120.6** µg/m³ respectively against notified standard limit of 100 µg/m³. This indicates the polluting ambient air near CDF plant, near ETP area and near terrace of Admin building in terms of PM_{10}.
2. Since, the stack emission monitoring results are complying with the norms of PM_{10}, the increased level of PM_{10} in ambient air quality may be contributed by the other sources like due to crushing and handling of the coal, fly ash handling, vehicular movement in factory premises and heavy vehicular traffic on NH-24 near the factory premises.
3. The unit shall comply with all the consent conditions mentioned in the valid consent related to air pollution including submission of the ambient air quality report of all the air pollution sources from MOEF&CC authorized laboratory on quarterly basis.

18.9 Hazardous waste

1. The unit shall sell caustic lye along with other hazardous waste generated by the unit only to the authorized utilizer/recycler; and shall maintain records and manifest document as required under Rule 19 of the HOWM Rules, 2016.
2. The unit shall install automatic water sprinkling arrangements, fire alarming systems, flame arresters, smoke /heat detectors, fire extinguishers and other necessary provisions as stipulated under the Guidelines for storage of incinerable hazardous wastes;
3. The unit shall maintain date wise record of quantity and category of hazardous waste disposed in the captive SLF.
4. The unit shall maintain date wise record of leachate generated from captive SLF.
5. The unit shall install display board outside the factory gate displaying details of hazardous wastes being handled by the unit.
6. The unit shall install automatic water sprinkling arrangements, fire alarming systems, flame arresters, smoke/heat detectors, fire extinguishers and other necessary provisions which are required in the hazardous waste storage area as stipulated under the Guidelines for storage of incinerable hazardous wastes.
7. The unit shall maintain record of waste disposed at SLF and leachate generation from SLF.

19.0 Photographs related to spent wash management:

Fig.1: Lagoon-A

Fig.2: Lagoon-B

Fig.3:Ponding of spent wash in unlined area

Fig.4: Effluent at old Ash Pond

Fig.5: Damaged shed at bio-composting yard

Fig.6: Rain water harvesting channel found filled with leachate from compost yard

Fig.7: Press mud stored in open area

Fig.8: Windrows flooded with spent wash

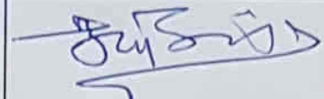
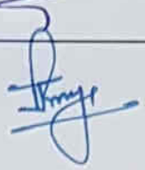
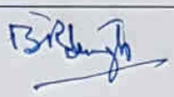
Fig.9: Windrows prepared inside the compost yard

Fig.10: Uncovered compost yard

20.0 Location of the mango orchard and the Jubilant Industrial Complex

Fig.11: Distance between Mango orchid and Jubilant main gate is 1.95Km.

21.0 Signature of the inspecting officials

Sr. No.	Name of the Officials	Signature
1.	Sh. M. K. Biswas Sc. 'D' CPCB, Delhi	
2.	Sh. C. B Chourasia, Sc.'E', CPCB, Delhi	
3.	Sh. J.P. Maurya, Regional Officer UPPCB, RO Bijnor	
4.	SDM/Tehsildar, Tahsil: Dhanaura, Dist. Amroha	
5.	District Horticulture Officer, Amroha	
6.	Sh. D.K. Jain, Executive Engineer, Uttar Pradesh Jal Nigam, Dist. Amroha	
7.	Dr. Balraj Singh, Professor & In-charge Officer, Krishi Vigyan Kendra, Gajraula, Amroha	
8.	Dr. Haridutt Nemi, Additional CMO, Health Department, Amroha	

Annexure - 1a

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
31951/UPPCB/Bijnore(UPPCBRO)/CTO/water/J
YOTIBA PHULE NAGAR/2018

Dated : 22/10/2018

To ,

Shri Rajesh Kr Shrivastava
M/s JUBILANT LIFE SCIENCES LIMITED (POWER PLANT)
Jubilant Life Sciences Ltd. (Power Plant)
JYOTIBA PHULE NAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. JUBILANT LIFE SCIENCES LIMITED (POWER PLANT)

Reference Application No :2946168 **Dated :22/10/2018**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. JUBILANT LIFE SCIENCES LIMITED (POWER PLANT) is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 03/10/2018 to 31/10/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2018.10.22 12:42:44 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer UPPCB Bijnaur for information and to ensure the compliance of the conditions imposed in the consent order.

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2018.10.22 12:43:18 +05'30'

Chief Environment Officer

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.JUBILANT LIFE SCIENCES LIMITED (POWER PLANT) vide

Consent Order No. 2946168/ Water Dated : 22/10/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Captive power- 48 MW.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	7KLD	STP
2	Industrial	130KLD (ZLD)	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4.a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Quantity of Discharge	7KLD(ZLD)
2	BOD	30 mg/ l
3	COD	250mg/l
4	Oil & Grease	10mg/l

4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	Quantity of Discharge	ZLD

5 . Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .

6 . The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

7 . The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8 . The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1-This consent is valid for production of 48 MW captive power generation (37.5 MW through steam/turbine and 10.5 MW through D.G. Set).
2-Domestic effluent 07 KLD is treated in common STP of Jubliant Group of Industries.
3. The cooling tower, boiler blowdown and effluent from DM plant 130 KLD is treated through RO plant and recycled in the process and reject of RO plant is disposed in Ash pond after wet ash handling. No effluent is allowed to discharge in surface water body i.e. river/drain/well etc.
3-Unit shall comply with the conditions imposed in the NOC granted by CGWA for ground water extraction.
4-Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
5-Process effluent / any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.
6-The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
7-Unit shall comply with the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016
8-Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India and subsequent orders.
9-Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
10-Unit shall submit ground water quality monitoring report done by MoEF & CC approved laboratory within 3 months.
11-Unit shall comply to the direction issued by Hon'ble Supreme Court in Writ no. 418/98 Imtiyaz Ahmad V/s Govt of India and others.
12-This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid

AMIT CHANDRA Digitally signed by AMIT CHANDRA Date: 2018.10.22 12:43:33 +05'30'

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer

Annexure-10

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 31968/UPPCB/Bijnore(UPPCBRO)/CTO/air/JYOTIBA PHULE NAGAR/2018 **Dated : 22/10/2018**

To ,

Shri Rajesh Kr Shrivastava
M/s JUBILANT LIFE SCIENCES LIMITED (POWER PLANT)
Jubilant Life Sciences Ltd. (Power Plant)
JYOTIBA PHULE NAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. JUBILANT LIFE SCIENCES LIMITED (POWER PLANT)

Reference Application No. 2948685 Dated : 22/10/2018

1. With reference to the application for consent for emission of air pollutants from the plant of M/s JUBILANT LIFE SCIENCES LIMITED (POWER PLANT). under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 03/10/2018 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

   This consent is being issued with the permission of competent authority .

AMIT CHANDRA Digitally signed by AMIT CHANDRA Date: 2018.10.22 12:48:50 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer UPPCB Bijnaur for information and to ensure the compliance of the conditions imposed in the consent order.

AMIT CHANDRA Digitally signed by AMIT CHANDRA Date: 2018.10.22 12:49:16 +05'30'

Chief Environment Officer

U.P. Pollution Control Board

Dated : 22/10/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Captive power- 48 MW.

2(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1.	Boiler 90 TPH(02 no.)	Coal-32400 MT/M,Biogas-4659120 nm3/M,	01	Particulate Matter	85 m with ESP
2	Standby Boiler 25 TPH	LDO/ LSHS - 300 MT/M	04	Particulate Matter	45 m from GL
3	03 D.G Sets of 10.5 MW cumulative capacity	LDO	05	Particulate Matter	55 m from G.L on each of 03 D.G sets
4	Standby Boiler 35 TPH	Coal & Bio gas as above	02	Particulate Matter	50 m with ESP
5	Standby Boiler 34 TPH & Boiler 25 TPH	Coal & Bio gas as above	03	Particulate Matter	50 m with ESP

2(b). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	01	Particulate Matter	50 mg/Nm3
2	02	Particulate Matter	50 mg/Nm3
3	03	Particulate Matter	50 mg/Nm3
4	04	Particulate Matter	50 mg/Nm3
5	05	Particulate Matter	As per E.P.Rules

3. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .

4. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .

5. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .

6. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .

7. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .

8. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

1-This consent is valid for production of 48 MW captive power generation (37.5 MW through steam/turbine and 10.5 MW through D.G. Set).
2.Unit shall maintain and operate Air pollution control systems ESP on the boilers regularly and ensure that emissions of all the stacks are within the prescribed norms.
3. All DG sets shall be equipped with adequate acoustic enclosure and stack height shall be 55 meters from ground level.
4.Unit shall maintain and operate properly the installed online emission monitoring system and maintain the records and ensure connectivity to the servers of CPCB and UPPCB. OCEMS shall be installed on all the Boiler stacks.
5.Unit shall ensure that ambient air quality of nearby areas is not adversely affected due to operation and emissions of the unit.
6.Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as amended and Environment (Protection) Act 1986 and directions issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in O.A no. 200/2014, M.C. Mehta v/s Union of India and subsequent orders.
7.Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
8.Unit shall submit the ambient air quality report and stack report of all the air pollution sources from laboratory authorized from MOEF & CC on quarterly basis.
9.Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
10.Ash disposal must be in an environmentally safe manner and Fly Ash Rules must be complied. All necessary precautions shall be taken for handling of fly ash so as to ensure that ambient air quality of the area is not adversely affected and that there shall be no complaint of air pollution.
11.Unit shall comply to the direction issued by Hon'ble Supreme Court in Writ no. 418/98 Imtiyaz Ahmad V/s Govt of India and others.
12.This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2018.10.22 12:50:01 +05'30'

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer

Annexure-2a

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
31991/UPPCB/Bijnore(UPPCBRO)/CTO/water/J
YOTIBA PHULE NAGAR/2018

Dated : 28/11/2018

To ,

Shri Rajesh Kr Srivastava
M/s JUBILANT LIFE SCIENCES LIMITED (DISTILLERY UNIT)
Jubilant Life Sciences Limited (Distillery Unit)
JYOTIBA PHULE NAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. JUBILANT LIFE SCIENCES LIMITED (DISTILLERY UNIT)

Reference Application No :2950831 **Dated :28/11/2018**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. JUBILANT LIFE SCIENCES LIMITED (DISTILLERY UNIT) is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 04/10/2018 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2018.11.28 12:36:46 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer UPPCB Bijnore for information and to ensure the compliance of the conditions imposed in the consent order.

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2018.11.28 12:37:07 +05'30'

Chief Environment Officer

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.JUBILANT LIFE SCIENCES LIMITED (DISTILLERY UNIT) vide

Consent Order No. 2950831/ Water Dated : 28/11/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Ethyl Alcohol (94%) 183 KLD (During Non-monsoon season) 91 KLD (During monsoon season) Anhydrous Alcohol (99.5%) - 150 KLD..

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	15KLD	STP
2	Industrial	ZLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	100 mg/l
2	BOD	100 mg/l
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	15 KLD used in irrigation on land of unit premises.

4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	Quantity of Discharge	ZLD

5 . Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .

6 . The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

7 . The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8 . The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1.The Consent to Operate is valid for the production of Ethyl Alcohol (94%) 183 KLD (During Non-monsoon season) & 91 KLD (During monsoon season) and Anhydrous Alcohol (99.5%) 150 KLD.
2. The unit shall cover entire Bio composting yard of 30 acre as per CPCb guidelines and submit the compliance report within 03 months.
3. The lined effluent storage capacity shall be restricted to 30 days of spent wash generation.
4. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act,1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
5.Unit shall use concentrated spent wash: pressmud ratio of 1:1.6 and shall provide documentary proof support for procurement/ availabity of press mud, sale of compost and compost quality on monthly basis by 10th of every month to CPCB and UPPCB.
6. Unit must strictly maintain zero liquid discharge of effluent into drain/river/water body and on land.
7. Unit must maintain on line connectivity of flow meter and web camera with server of CPCB and UPPCB.
8. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
9.Unit shall provide arrangements for odor control and to control the mosquitoes in the bio compost yard.
10.New meters shall be installed within 01 month on the Spentwash pipeline near biocompost yard / lagoon.
11.Process effluent / any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.
12. Unit shall regularly operate and maintain mass flow meters at inlet of RO/MEE, outlet of MEE and continuous on-line transmission of spent wash flow measurement/ web camera data through linkage to CPCB & UPPCB server.
13.Unit shall do the ground water remediation as per the proposal submitted in the District Administration and in Board and submit quarterly progress report.
14.Unit shall comply with the conditions imposed in the NOC issued by CGWA for ground water extraction.
15.The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
16.Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement)Rules 2016.
17.Unit shall install the board showing daily environmental statement ie chemicals used in the treatment of effluent , flow meter reading , hazardous waste generated and send to TSDF etc.at the main gate of the unit.
18.Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
19.Unit shall submit ground water quality monitoring report done by MoEF & CC approved laboratory within 3 months.
20.This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid
21.Unit shall comply to the direction issued by Hon'ble Supreme Court in Writ no. 418/98 Imtiyaz Ahmad V/s Govt of India and others.

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2018.11.28 12:37:28 +05'30'

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer

Annexure-2b

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 32018/UPPCB/Bijnore(UPPCBRO)/CTO/air/JYOTIBA PHULE NAGAR/2018 **Dated : 28/11/2018**

To ,

Shri Rajesh Kr Srivastava
M/s JUBILANT LIFE SCIENCES LIMITED (DISTILLERY UNIT)
Jubilant Life Sciences Limited (Distillery Unit)
JYOTIBA PHULE NAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. JUBILANT LIFE SCIENCES LIMITED (DISTILLERY UNIT)

Reference Application No. 2953666 Dated : 28/11/2018

1. With reference to the application for consent for emission of air pollutants from the plant of M/s JUBILANT LIFE SCIENCES LIMITED (DISTILLERY UNIT). under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 04/10/2018 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

AMIT CHANDRA Digitally signed by AMIT CHANDRA Date: 2018.11.28 12:42:25 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer UPPCB Bijnore for information and to ensure the compliance of the conditions imposed in the consent order.

AMIT CHANDRA Digitally signed by AMIT CHANDRA Date: 2018.11.28 12:42:49 +05'30'

Chief Environment Officer

U.P. Pollution Control Board

Dated : 28/11/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Ethyl Alcohol (94%) 183 KLD (During Non-monsoon season) 91 KLD (During monsoon season) Anhydrous Alcohol (99.5%) - 150 KLD..

2(a) . The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	boiler 25 TPH	Effluent	1	Particulate Matter	Bag filter as APCS and 50 meter stack height from ground
2	Incinerator	waste	2	Particulate Matter	Bag filter as APCS and 50 meter stack height from ground

2(b) . The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Particulate Matter	150mg/NM3
2	2	Particulate Matter	50 mg/ NM3

3 . Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .

4 . The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .

5 . The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .

6 . The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .

7 . Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .

8 . The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

1.The Consent to Operate is valid for the production of Ethyl Alcohol (94%) 183 KLD (During Non-monsoon season) & 91 KLD (During monsoon season) and Anhydrous Alcohol (99.5%) 150 KLD.
2. The unit shall cover entire Bio composting yard of 30 acre as per CPCb guidelines and submit the compliance report within 03 months
3The lined effluent storage capacity shall be restricted to 30 days of spent wash generation.
4. Unit shall maintain and operate Air pollution control system i. e. bag filter regularly and ensure that stack emissions are within the prescribed norms.
5. Unit shall maintain and operate properly the installed online emission monitoring system and maintain the records, and ensure the connectivity to the servers of CPCB and UPPCB.
6. Unit shall submit the ambient air quality report and stack report of the air pollution sources from laboratory authorized from MOEF & CC on quarterly basis.
7.Unit shall use concentrated spent wash: pressmud ratio of 1:1.6 and shall provide documentary proof support for procurement/ availabity of press mud, sale of compost and compost quality on monthly basis by 10th of every month to CPCB and UPPCB.
8. Unit must strictly maintain zero liquid discharge of effluent into drain/river/water body and on land.
9. Unit must maintain on line connectivity of flow meter and web camera with server of CPCB and UPPCB.
10. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
11.Unit shall provide arrangements for odor control and to control the mosquitoes in the bio compost yard.
12.Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy seasone by flowing along with storm water . Direct exposure of workers to fly ash & dust shall be avoided.
13.New meters shall be installed within 01 month on the Spentwash pipeline near bio compost yard / lagoon.
14. Unit shall ensure that ambient air quality of nearby areas is not adversely affected due to operation and emissions of the unit.
15. Unit shall regularly operate and maintain mass flow meters at inlet of RO/MEE, outlet of MEE and continuous on-line transmission of spent wash flow measurement/ web camera data through linkage to CPCB & UPPCB server.
16.Unit shall do the ground water remediation as per the proposal submitted in the District Administration and in Board and submit quarterly progress report.
17.Unit shall comply with the conditions imposed in the NOC issued by CGWA for ground water extraction.
18.The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
19.Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement)Rules 2016.
20.Unit shall install the board showing daily environmental statement ie chemicals used in the treatment of effluent , flow meter reading , hazardous waste generated and send to TSDF etc.at the main gate of the unit.
21.Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
22. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
23.This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid
24.Unit shall comply to the direction issued by Hon'ble Supreme Court in Writ no. 418/98 Imtiyaz Ahmad V/s Govt of India and others.

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2018.11.28 12:43:12 +05'30'

lssued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Annexure - 3a

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
32024/UPPCB/Bijnore(UPPCBRO)/CTO/water/J YOTIBA PHULE NAGAR/2018

Dated : 06/11/2018

To ,

Shri Rajesh Kr Srivastava
M/s JUBILANT LIFE SCIENCES LIMITED (CHEMICAL UNIT - 1)
Jubilant Life Sciences Limited (Chemical Unit - 1)
JYOTIBA PHULE NAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. JUBILANT LIFE SCIENCES LIMITED (CHEMICAL UNIT - 1)

Reference Application No :2955377 **Dated :06/11/2018**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. JUBILANT LIFE SCIENCES LIMITED (CHEMICAL UNIT - 1) is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 03/10/2018 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2018.11.06 17:40:03 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer UPPCB Bijnaur for information and to ensure the compliance of the conditions imposed in the consent order.

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2018.11.06 17:40:21 +05'30'

Chief Environment Officer

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.JUBILANT LIFE SCIENCES LIMITED (CHEMICAL UNIT - 1) vide

Consent Order No. 2955377/ Water Dated : 06/11/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Acetaldehyde 20550 MT per Month, Acetic Acid & derivatives16004.2 MT per Month,Acetic Anhydride3250.0 MT per Month ,Ethyl/butyl Acetate7452.1 MT per Month,Formaldehyde11700.0 MT per Month,Diketene Ester Derivatives500.0 MT per MonthDiketene Amide Derivative333.3 MT per Month,Diketene Arylide derivatives500.0 MT per Month Other Ketene & Diketene Derivatives166 MT per Month.

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	287 KLD	STP
2	Industrial	ZLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	100mg/l
2	BOD	100mg/l
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	287 KLD treated water shall be used in irrigation on land of the unit

4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	Quantity of Discharge	ZLD

5 . Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .

6 . The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

7 . The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8 . The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. This consent is valid for the production of Acetaldehyde 20550 MT per Month, Acetic Acid & derivatives 16004.2 MT per Month, Acetic Anhydride 3250.0 MT per Month, Ethyl/butyl Acetate 7452.1 MT per Month, Formaldehyde 11700.0 MT per Month, Diketene Ester Derivatives 500.0 MT per Month, Diketene Amide Derivative 333.3 MT per Month, Diketene Arylide derivatives500.0 MT per Month and Other Ketene & Diketene Derivatives 166 .7 MT per Month.The overall production capacity shall not exceed 725725 Tone per annum.
2. The total effluent generation shall not exceed 1076.8 KLD.
3. Total effluent shall be treated in existing CETP and treated water from CETP shall be used for horticulture / chemical solution preparations etc. Blow down from cooling towers is treated in Reverse Osmosis plant.
4. Unit shall strictly comply with the norms of Zero Liquid Discharge outside the premises into surface water/ river.
5. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as amended, and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi and Hon'ble Courts.
6. Unit shall comply to the direction issued by Hon'ble Supreme Court in Writ no. 418/98 Imtiyaz Ahmad V/s Govt of India and others.
7. Unit shall submit the compliance of the direction issued by Hon'ble National Green Tribunal, New Delhi in OA no. 200/2014 M.C.Mehat v/s Union of India and others on dated 13.07.2017 regarding units falling under the catchment area of Bagad River/ Drain
8. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
9. The unit shall comply to the direction and conditions imposed in the NOC granted by CGWA, The ground water extraction shall be restricted to 2300KLD.
10. Unit shall ensure compliance of the provisions of Hazardous and Other Waste (Management and Transboundary Movement)Rules 2016.
11. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
12. Unit shall submit ground water quality monitoring report done by MoEF & CC approved laboratory within 3 months.
13. National Emission Standards for Organic Chemicals Manufacturing Industry issued by Ministry vide GSR 608(E) dated 21.07.2010 and amended from time to time shall be followed.
14. Unit shall submit treated effluent monitoring report and ground water quality monitoring report done by MoEF & CC approved laboratory in every 3 months.
15. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2018.11.06 17:40:41 +05'30'

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer

Annexure-3b

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 32033/UPPCB/Bijnore(UPPCBRO)/CTO/air/JYOTIBA PHULE NAGAR/2018 **Dated : 06/11/2018**

To ,

Shri Rajesh Kr Srivastava
M/s JUBILANT LIFE SCIENCES LIMITED (CHEMICAL UNIT - 1)
Jubilant Life Sciences Limited (Chemical Unit - 1)
JYOTIBA PHULE NAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. JUBILANT LIFE SCIENCES LIMITED (CHEMICAL UNIT - 1)

Reference Application No. 2956190 Dated : 06/11/2018

1. With reference to the application for consent for emission of air pollutants from the plant of M/s JUBILANT LIFE SCIENCES LIMITED (CHEMICAL UNIT - 1). under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 03/10/2018 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2018.11.06 17:44:14 +05'30'

For and on behalf of U.P. Pollution Control Board

Regional Officer UPPCB Bijnaur for information and to ensure the compliance of the conditions imposed in the consent order.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer UPPCB Bijnaur for information and to ensure the compliance of the conditions imposed in the consent order.

Regional Officer UPPCB Bijnaur for information and to ensure the compliance of the conditions imposed in the consent order.

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2018.11.06 17:44:41 +05'30'

U.P. Pollution Control Board

Dated : 06/11/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Acetaldehyde 20550 MT per Month, Acetic Acid & derivatives16004.2 MT per Month,Acetic Anhydride3250.0 MT per Month ,Ethyl/butyl Acetate7452.1 MT per Month,Formaldehyde11700.0 MT per Month,Diketene Ester Derivatives500.0 MT per MonthDiketene Amide Derivative333.3 MT per Month,Diketene Arylide derivatives500.0 MT per Month Other Ketene & Diketene Derivatives166 MT per Month.

2(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	Incinerator	bio mass	2	Particulate Matter	Spray drier , venturi scrubber and droplet separator as APCS and stack height 40 meter from Ground level.
2	Ketene Heaters 02 no.	Coal gas-52500 nm3/day, Biogas-15750 nm3/M, LSHS/HSD-25 KLD	1	Particulate Matter	31.5 meter from ground level

2(b). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Particulate Matter	as per E(P)Rules 1986
2	2	Particulate Matter	50 mg/ NM3

3. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .

4. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .

5. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .

6. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .

7. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .

8. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

1. This consent is valid for the production of Acetaldehyde 20550 MT per Month, Acetic Acid & derivatives 16004.2 MT per Month, Acetic Anhydride 3250.0 MT per Month, Ethyl/butyl Acetate 7452.1 MT per Month, Formaldehyde 11700.0 MT per Month, Diketene Ester Derivatives 500.0 MT per Month, Diketene Amide Derivative 333.3 MT per Month, Diketene Arylide derivatives500.0 MT per Month and Other Ketene & Diketene Derivatives 166 .7 MT per Month.The overall production capacity shall not exceed 725725 Tone per annum.
2 Unit shall strictly comply with the norms of Zero Liquid Discharge outside the premises into surface water body/river.
3. Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi and Hon'ble Courts.
4. Unit shall comply to the direction issued by Hon'ble Supreme Court in Writ no. 418/98 Imtiyaz Ahmad V/s Govt of India and others.
5. Unit shall submit the compliance of the direction issued by Hon'ble National Green Tribunal, New Delhi in OA no. 200/2014 M.C.Mehta v/s Union of India and others on dated 13.07.2017 regarding units falling under the catchment area of Bagad River/ Drain
6. Unit shall maintain and operate Air pollution control system i. e. for the 02 Ketane heaters and incinerators regularly and ensure that stack emissions and ambient air quality is within the prescribed norms.
7. Unit shall operate and maintain online emission monitoring system and maintain the records, and ensure the connectivity to the servers of CPCB and UPPCB.
8. Unit shall ensure that ambient air quality of nearby areas is not adversely affected due to operation and emissions of the unit. Unit shall ensure that process emissions are treated as per norms and there is no odour problem in the ambient air due to operation of the unit.
9. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
10. Unit shall submit the stack emission monitoring report and ambient air monitoring report and stack monitoring report of the air pollution sources from laboratory authorized from MOEF & CC in every three months.
11. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
12. National Emission Standards for Organic Chemicals Manufacturing Industry issued by Ministry vide GSR 608(E) dated 21.07.2010 and amended from time to time shall be followed.
13. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2018.11.06 17:45:08 +05'30'

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Regional Officer UPPCB Bijnaur for information and to ensure the compliance of the conditions imposed in the consent order.

Annexure-4a

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
32248/UPPCB/Bijnore(UPPCBRO)/CTO/water/J
YOTIBA PHULE NAGAR/2018

Dated : 22/10/2018

To ,

Shri Seshagiri Rao Kolli
M/s JUBILANT AGRI AND CONSUMER PRODUCTS LTD POLYMER UNIT
Jubilant Agri & Consumer Products Ltd, Gajraula, Amroha, UP
JYOTIBA PHULE NAGAR

Sub : **Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. JUBILANT AGRI AND CONSUMER PRODUCTS LTD POLYMER UNIT**

I erence Application No :2977018 **Dated :22/10/2018**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. JUBILANT AGRI AND CONSUMER PRODUCTS LTD POLYMER UNIT is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 04/10/2018 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2018.10.22 12:54:33 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer UPPCB Bijnaur for information and to ensure the compliance of the conditions imposed in the consent order.

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2018.10.22 12:54:51 +05'30'

Chief Environment Officer

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.JUBILANT AGRI AND CONSUMER PRODUCTS LTD POLYMER UNIT vide

Consent Order No. 2977018/ Water Dated : 22/10/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of SPVA & Derivatives-29496 MTA , Wood Finish-5400MTA , Polyurethane & Derivatives- 6000 MTA and Estergum- 6000 MTA..

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effulant	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	5.5KLD	STP
2	Industrial	108.2KLD (ZLD)	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l
2	BOD	100 mg/l
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	5.5 kld , USED IN IRRIGATION ON LAND OF UNIT PREMISES.

4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	Parameter	Standard
1	Quantity of Discharge	108.2 KLD(Shall be reused in the process)

5 . Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .

6 . The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

7 . The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained.

Specific Conditions:

1. The consent issued to the polymer unit till 31.12.2019 vide letter no- H14199/C-7/JAL/572/Bijnore/2017 dated 20.12.2017 is hereby revoked.
2. This consent is valid for production of SPVA & Derivatives-29496 MTA, Wood Finish-5400MTA, Polyurethane & Derivatives- 6000 MTA and Estergum- 6000 MTA.
3. Total effluent generation from the unit shall be restricted to 108.2 KLD. Industrial effluent shall be treated through CETP and treated effluent shall be reused in the process and gardening purpose, and the unit shall maintain Zero Liquid Discharge.
4. Domestic effluent 5.5 KLD shall be treated in STP and treated effluent shall be used in irrigation on land of unit's premises.
5. No effluent is allowed to Discharge in surface water body i.e. river/drain/well etc.
6. Unit must comply with the conditions imposed in the NOC granted by CGWA for ground water extraction.
7. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
8. National Emission Standards for Organic Chemicals Manufacturing Industry issued by Ministry vide GSR 608(E) dated 21.07.2010 and amended from time to time shall be followed.
9. Process effluent / any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.
10. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
11. Unit shall comply with the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016
12. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
13. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
14. Unit shall submit ground water quality monitoring report done by MoEF & CC approved laboratory within 3 months.
15. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid 16. Unit shall comply to the direction issued by Hon'ble Supreme Court in Writ no. 418/98 Imtiyaz Ahmad V/s Govt of India and others

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2018.10.22 12:55:07 +05'30'

Issued with the permission of competent authority.

For and on behalf of U.P. Pollution Control Board.

Chief Environment Officer

Annexure-4b

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 32239/UPPCB/Bijnore(UPPCBRO)/CTO/air/JYOTIBA PHULE NAGAR/2018 Dated : 22/10/2018

To ,

Shri Seshagiri Rao Kolli
M/s JUBILANT AGRI AND CONSUMER PRODUCTS LTD POLYMER UNIT
Jubilant Agri & Consumer Products Ltd, Gajraula, Amroha, UP
JYOTIBA PHULE NAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. JUBILANT AGRI AND CONSUMER PRODUCTS LTD POLYMER UNIT

Reference Application No. 2976413 Dated : 22/10/2018

1. With reference to the application for consent for emission of air pollutants from the plant of M/s JUBILANT AGRI AND CONSUMER PRODUCTS LTD POLYMER UNIT. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 04/10/2018 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

AMIT CHANDRA Digitally signed by AMIT CHANDRA Date: 2018.10.22 13:28:03 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer UPPCB Bijnaur for information and to ensure the compliance of the conditions imposed in the consent order.

AMIT CHANDRA Digitally signed by AMIT CHANDRA Date: 2018.10.22 13:28:28 +05'30'

Chief Environment Officer

U.P. Pollution Control Board

Dated : 22/10/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of SPVA & Derivatives-29496 MTA , Wood Finish-5400MTA , Polyurethane & Derivatives- 6000 MTA and Estergum- 6000 MTA..

2(a) . The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	Thermic Fluid Heater 10 Lac KCAl	HSD/LSHS/L DO-3200 Litre per day	1	Particulate Matter	30 meter from ground level

2(b) . The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Particulate Matter	150mg/NM3

3 . Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .

4 . The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .

5 . The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .

6 . The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .

7 . Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .

8 . The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

1. The consent issued for the production of SPVA & Derivatives, Wood Finish and Polyurethane & Derivatives till 31.12.2019 vide letter no- H14198/C-7/ 507/Vayu Pradushan/Bijnore/2017 dated 27.12.2017 is hereby revoked.
2. This consent to operate is valid for production of SPVA & Derivatives-29496 MTA, Wood Finish -5400MTA, Polyurethane & Derivatives- 6000 MTA and Estergum- 6000 MTA.
3. Unit shall maintain and operate Air pollution control system on the thermic fluid heater of 10 Lac K Cal regularly and ensure that stack emissions are within the prescribed norms.
4. LDO/LSHS/HSD shall be used as fuel .
5. Unit shall ensure that online emission monitoring system on the stack of air emission generating sources are connected to the servers of CPCB and UPPCB.
6. Unit shall ensure that ambient air quality of nearby areas is not adversely affected due to operation and emissions of the unit.
7. Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
8. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
9. Unit shall submit the ambient air quality report and stack report of the air pollution sources from laboratory authorized from MOEF & CC on quarterly basis.
10. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
11. Unit shall comply to the direction issued by Hon'ble Supreme Court in Writ no. 418/98 Imtiyaz Ahmad V/s Govt of India and others.
12. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
Recommended for Grant of Consent till 31.12.2023.

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2018.10.22 13:28:53 +05'30'

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer

Annexure-5a

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
31938/UPPCB/Bijnore(UPPCBRO)/CTO/water/J
YOTIBA PHULE NAGAR/2018

Dated : 26/11/2018

To ,

Shri Rajesh Kr Shrivastava
M/s JUBILANT LIFE SCIENCES LIMITED (CHEMICAL UNIT - 2)
Jubilant Life Sciences Limited (Chemical Unit - 2)
JYOTIBA PHULE NAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. JUBILANT LIFE SCIENCES LIMITED (CHEMICAL UNIT - 2)

Reference Application No :2944976 **Dated :26/11/2018**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. JUBILANT LIFE SCIENCES LIMITED (CHEMICAL UNIT - 2) is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 04/10/2018 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2018.11.26 10:57:45 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer UPPCB Bijnaur for information and to ensure the compliance of the conditions imposed in the consent order.

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2018.11.26 10:58:10 +05'30'

Chief Environment Officer

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.JUBILANT LIFE SCIENCES LIMITED (CHEMICAL UNIT - 2) vide

Consent Order No. 2944976/ Water

Dated : 26/11/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Product MT/Month Pyridine and Picoline and derivatives 4290.00 3 Cyano Pyridine and 4 Cyano Pyridine 568.83 Lutidine & collidine and derivatives 99.17 Amino pyridine and derivatives 133.33 Piperidine and derivatives 71.67 Pyridine carboxylic acids and derivatives 152.08 Chloro/Fluoro/Bromo/Hydroxyl Pyridine and deri. 243.33 Pyrazine and derivatives 91.25 Vinyl Pyridines 45.63 Catalyst for pyridine carboxylic acids 45.63 Pyridine ethanol/Aldehydes & Ketone derivatives 30.42 Cycloalkino pyridine & deriva. & aliphatic deri. 2.28 Aromatic derivatives 0.42 Quinoline derivatives 1.67 Hydrogenated & Aliphatic Amines Deri. 41.25 Pyrimidine derivative 1.67 Alkyl Pyridine Mixture 333.33 Piperidine and derivatives (Repackaging & Trading) 166.6.

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	21KLD	STP
2	Industrial	ZLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	100 mg/l
2	BOD	100 mg/l
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	21 KLD

4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	Quantity of Discharge	ZLD

5 . Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .

6 . The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

7 . The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1.This consent is valid for production of Product (MT/Month) Pyridine and Picoline and derivatives 4290, 3 Cyano Pyridine and 4 Cyano Pyridine 568.83, Lutidine & Collidine and derivatives 99.17, Amino pyridine and derivatives 133.33, Piperidine and derivatives 71.67, Pyridine carboxylic acids and derivatives 152.08, Chloro/Fluoro/Bromo/Hydroxyl Pyridine and derivatives 243.33, Pyrazine and derivatives 91.25, Vinyl Pyridines 45.63, Catalyst for pyridine carboxylic acids 45.63, Pyridine ethanol/Aldehydes & Ketone derivatives 30.42, Cycloalkino pyridine & derivatives & aliphatic derivatives 2.28, Aromatic derivatives 0.42, Quinoline derivatives 1.67, Hydrogenated & Aliphatic Amines Deri. 41.25, Pyrimidine derivative 1.67, Alkyl Pyridine Mixture 333.33, Piperidine and derivatives (Repackaging & Trading)166.6 ton per month.
2. Unit shall ensure compliance of conditions imposed in Environmental Clearance issued vide letter no. 1795/Parya/SEAC/1188/2011/TA(J) dated 12.10.2013 and conditions imposed in Consent to Establish issued by UPPCB vide letter no. 445/UPPCB/Bijnore(UPPCBRO)/CTE/air/Jyotiba Phule Nagar/2017 dated 30.1.2018.
3.Total effluent generation from the unit shall be restricted to 508 KLD which shall be treated through MEE (03 no.) and incinerator. The concentrate after spray drying shall be disposed in the captive SLF of the unit with capacity 11000 MT.
4.Unit shall maintain Zero Liquid Discharge. No effluent is allowed to discharge in surface water body i.e. river/drain/well or on land.
5.Unit must comply with the conditions imposed in the NOC granted by CGWA for ground water extraction.
6.Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
7.National Emission Standards for Organic Chemicals Manufacturing Industry issued by Ministry vide GSR 608(E) dated 21.07.2010 and amended from time to time shall be followed.
8.Process effluent / any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.
9.The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986, viz. 75 dBA(day time) and 70 dBA(night time)
10.Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016.
11.Unit shall ensure that there is no adverse impact on water, air, noise, odour parameters of nearby environment due to the operation of the unit.
12.Unit shall install the board showing daily environmental statement ie chemicals used in the treatment of effluent , flow meter reading , hazardous waste generated and send to TSDF etc.at the main gate of the unit.
13.Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
14. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
15.Unit shall submit ground water quality monitoring report done by MoEF & CC approved laboratory within 3 months.
16.This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
17.Unit shall comply to the direction issued by Hon'ble Supreme Court in Writ no. 418/98 Imtiyaz Ahmad V/s Govt of India and others

Issued with the permission of competent authority .

AMIT CHANDRA

Digitally signed by AMIT CHANDRA
Date: 2018.11.26 10:58:32 +05'30'

Annexure-5b

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 31657/UPPCB/Bijnore(UPPCBRO)/CTO/air/JYOTIBA PHULE NAGAR/2018 **Dated : 26/11/2018**

To ,

Shri Rajesh Kr Shrivastava
M/s JUBILANT LIFE SCIENCES LIMITED (CHEMICAL UNIT - 2)
Jubilant Life Sciences Limited (Chemical Unit - 2)
JYOTIBA PHULE NAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. JUBILANT LIFE SCIENCES LIMITED (CHEMICAL UNIT - 2)

Reference Application No. 2920281 Dated : 26/11/2018

1. With reference to the application for consent for emission of air pollutants from the plant of M/s JUBILANT LIFE SCIENCES LIMITED (CHEMICAL UNIT - 2). under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 04/10/2018 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2018.11.26 11:02:25 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer UPPCB Bijnaur for information and to ensure the compliance of the conditions imposed in the consent order.

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2018.11.26 11:02:47 +05'30'

Chief Environment Officer

U.P. Pollution Control Board

Dated : 26/11/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Pyridine and Picoline and derivatives 4290.00 3 Cyano Pyridine and 4 Cyano Pyridine 568.83 Lutidine & collidine and derivatives 99.17 Amino pyridine and derivatives 133.33 Piperidine and derivatives 71.67 Pyridine carboxylic acids and derivatives 152.08 Chloro/Fluoro/Bromo/Hydroxyl Pyridine and deri. 243.33 Pyrazine and derivatives 91.25 Vinyl Pyridines 45.63 Catalyst for pyridine carboxylic acids 45.63 Pyridine ethanol/Aldehydes & Ketone derivatives 30.42 Cycloalkino pyridine & deriva. & aliphatic deri. 2.28 Aromatic derivatives 0.42 Quinoline derivatives 1.67 Hydrogenated & Aliphatic Amines Deri. 41.25 Pyrimidine derivative 1.67 Alkyl Pyridine Mixture 333.33 Piperidine and derivatives (Repackaging & Trading) 166.6.

2(a) . The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	06 boilers of capacity 90 TPH , 90 TPH, (35,34,25,25 TPH boilers are in standby)	Coal-32400 MT/M,Biogas-4659120 nm3/M, LSHS	1	Particulate Matter	90 TPH and 90 TPH boilers are equipped with separate ESPs and common stack of 85 Meters from GL
2	DG set 10.5 MW	diesel	2	Particulate Matter	55 meter from ground level.
3	Thermal oxidiser	diesel/ biogas	3	Particulate Matter	45 meter from ground level
4	Incinerator	diesel/ biogas	4	Particulate Matter	45 meter from ground level

2(b) . The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Particulate Matter	150mg/NM3
2	2	Particulate Matter	as per E(P)Rules 1986
3	3	Particulate Matter	50 mg/ NM3
4	4	Particulate Matter	50 mg/ NM3

3 . Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .

4 . The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .

5 . The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .

6 . The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .

7 . Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .

8. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

1.This consent is valid for production of Product (MT/Month) Pyridine and Picoline and derivatives 4290, 3 Cyano Pyridine and 4 Cyano Pyridine568.83, Lutidine & collidine and derivatives 99.17, Amino pyridine and derivatives133.33, Piperidine and derivatives 71.67, Pyridine carboxylic acids and derivatives 152.08, Chloro/Fluoro/Bromo/Hydroxyl Pyridine and deri.243.33, Pyrazine and derivatives 91.25, Vinyl Pyridines 45.63, Catalyst for pyridine carboxylic acids 45.63, Pyridine ethanol/Aldehydes & Ketone derivatives30.42, Cycloalkino pyridine & deriva. & aliphatic deri. 2.28, Aromatic derivatives 0.42, Quinoline derivatives 1.67, Hydrogenated & Aliphatic Amines Deri. 41.25, Pyrimidine derivative1.67, Alkyl Pyridine Mixture 333.33, Piperidine and derivatives (Repackaging & Trading)166.6 2 ton per month.
2. Unit shall ensure compliance of conditions imposed in Environmental Clearance issued vide letter no. 1795/Parya/SEAC/1188/2011/TA(J) dated 12.10.2013 and conditions imposed in Consent to Establish issued by UPPCB vide letter no. 445/UPPCB/Bijnore(UPPCBRO)/CTE/air/Jyotiba Phule Nagar/2017 dated 30.1.2018.
3. Unit shall maintain and operate Air pollution control system i. e. ESP on the boilers regularly and ensure that stack emissions are within the prescribed norms.
4. Boiler 90 TPH and 90 TPH equipped with separate ESPs and common stack of 85 Meters from GL. Standby Boilers 35 TPH capacity with ESP and stack height 50 meter from ground level, 34 and 25 TPH boiler with ESP and common stack of 50 meter from ground level, 25 TPH oil fired boiler with stack height 45 meter from ground level.
5.DG sets shall be equipped with canopy and stack height shall be 55 meters from ground level.
6.Unit shall maintain and operate properly the installed online emission monitoring system and maintain the records, and ensure the connectivity with the servers of CPCB and UPPCB .
7.Unit shall ensure that ambient air quality of nearby areas is not adversely affected due to operation and emissions of the unit.
8. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
9.Unit shall submit the ambient air and noise quality report and stack report of the air pollution sources from laboratory authorized from MOEF & CC on quarterly basis.
10.Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy seasone by flowing along with storm water . Direct exposure of workers to fly ash & dust shall be avoided.
11.National Emission Standards for Organic Chemicals Manufacturing Industry issued by Ministry vide GSR 608(E) dated 21.07.2010 and amended from time to time shall be followed.
12.The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986, viz. 75 dBA(day time) and 70 dBA(night time)
13.Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016.
14.Unit shall ensure that there is no adverse impact on water, air, noise, odour parameters of nearby environment due to the operation of the unit.
15.Unit shall install the board showing daily environmental statement ie chemicals used in the treatment of effluent , flow meter reading , hazardous waste generated and send to TSDF etc.at the main gate of the unit.
16.Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
17. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
18. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
19.Unit shall comply to the direction issued by Hon'ble Supreme Court in Writ no. 418/98 Imtiyaz Ahmad V/s Govt of India and others.

AMIT CHANDRA

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Date: 2018.11.26 11:03:09 +05'30'

lssued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer

Annexure-6a

मै0 जुबिलेण्ट एग्री एण्ड कन्ज्यूमर, प्रोडक्ट, लि0 (फर्टिलाइजर यूनिट), भरतियाग्राम, गजरौला, जनपद -अमरोहा

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टी0सी0–12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ।

संदर्भ संख्या H14202 /सी–7/जल/133/बिजनौर/2017 दिनाँक– 27.12.17

पंजीकृत

सेवा में,

मैसर्स जुबिलेण्ट अग्री एण्ड कन्ज्यूमर प्रोडक्ट्स लि0 (फर्टिलाइजर यूनिट), भरतियाग्राम, गजरौला, जनपद–अमरोहा।

विषयः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–25/26 और इसके संशोधित अधिनियम, 1978 के अन्तर्गत घरेलू/प्रकिया जनित उत्प्रवाह के निस्तारण हेतु सहमति ।

महोदय,

कृपया अपने सहमति आवेदन पत्र सं0–जे0ए0सी0पी0एल0/ई0एच0एस0/ई0एन0वी0/2017/148 दिनॉक 15.09.2017 जो कि बोर्ड में दिनांक 25.09.2017 को प्राप्त हुआ है का संदर्भ लें। आपके सहमति आवेदन पत्र का परीक्षण किया गया। क्षेत्रीय अधिकारी, बिजनौर के पत्र दिनांक 16.10.2017 के द्वारा की गयी संस्तुति के दृष्टिगत सशर्त सहमति निर्गत की जा रही है। सशर्त सहमति आदेश पत्रॉक– 1931 .... दिनांक 27/12 ....संलग्न है। आपका ध्यान निम्न बिन्दुओं पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।

1 सहमति शर्तो तथा निम्न बिन्दुओं का कड़ाई से अनुपालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
2 यह सहमति सल्फ्यूरिक एसिड–7500 एम0टी0/माह, सिंगल सुपर फास्फेट–15000 एम0टी0/माह, जी0एस0एस0पी0–15000 एम0टी0/माह हेतु मान्य है। अनुमन्य क्षमता से अधिक उत्पादन से पूर्व राज्य बोर्ड से स्थापनार्थ सहमति (अनापत्ति प्रमाण पत्र) प्राप्त करना अनिवार्य होगा।
3 केन्द्रीय भूजल प्राधिकरण से भूगर्भीय जल निष्कर्षण हेतु प्राप्त अनापत्ति में अधिरोपित शर्तों का अक्षरशः अनुपालन सुनिश्चित किया जाए।
4 सीवेज शुद्धिकरण संयंत्र से शुद्धिकृत उत्प्रवाह एवं सिंचाइ हेतु प्रेषित किये जा रहे शुद्धिकृत उत्प्रवाह का दैनिक रिकार्ड मेनटेन किया जाए।
5 उद्योग से जनित घरेलू उत्प्रवाह की मात्रा 9.5 कि0ली0/दिन से अधिक अनुमन्य नहीं है जिसका निस्तारण उद्योग के एस0टी0पी0 के द्वारा किया जाए एवं शुद्धिकृत उत्प्रवाह को पुनः प्रयोग किया जाए। किसी भी दशा में उत्प्रवाह का निस्तारण उद्योग परिसर के बाहर न किया जाए।
6 उद्योग द्वारा वर्षा जल संचयन हेतु एक रूफ टाप रेन वाटर हार्वेस्टिंग सिस्टम की स्थापना हेतु समयबद्ध कार्यक्रम एवं प्रस्ताव बोर्ड में एक माह में प्रेषित किया जाना सुनिश्चित किया जाए।
7 स्थापित उत्प्रवाह शुद्धिकरण संयंत्र के संचालन में प्रयुक्त होने वाले विद्युत की माप हेतु अलग से विद्युत मीटर स्थापित किया जाए तथा प्रयुक्त होने वाले रसायनों की खपत की प्रत्येक दिवस की लागबुक मेण्टेन की जाए।
8 कृपया ठोस अवशिष्ट पदार्थो को इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी, सरिता, भूमिगत जल या अन्य किसी स्त्रोत का जल प्रदूषित न हो।
9 परिसंकटमय एवं अन्य अपशिष्ट (प्रबन्धन एवं सीमापार संचालन) नियम, 2016 के प्राविधानों का अनुपालन सुनिश्चित किया जाए एवं उक्त नियम के नियम–6 के अनुसार परिसंकटमय अपशिष्ट के सुरक्षित भण्डारण एवं निस्तारण हेतु व्यवस्था सुनिश्चित कर बोर्ड से प्राधिकार प्राप्त किया जाए।

10 जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना सं0 का0 अ0 3187 (अ)दिनांक 07.10.2016 के प्रावधानों का अक्षरशः समयबद्ध अनुपालन सुनिश्चित किया जाए।

11 मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 200/2014 एम0सी0 मेहता प्रति यूनियन आफ इण्डिया व अन्य में पारित आदेश दिनांक 13.07.2017 में गजरौला क्षेत्र के अन्तर्गत आच्छादित इकाईयों के संबंध में जारी निर्देशों का अक्षरशः अनुपालन सुनिश्चित किया जाए।

12 जल प्रदूषण (निवारण एवं नियंत्रण) अधिनियम, 1974, पर्यावरण (संरक्षण) अधिनियम, 1986 के प्राविधानों एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड नई दिल्ली द्वारा जारी निर्देशों का अक्षरशः अनुपालन सुनिश्चित करें।

13 उचित मात्रा में वृक्षारोपण करें जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजें।

14 उद्योग का पर्यावरणीय वक्तव्य 30 सितम्बर तक बोर्ड को प्रेषित करना सुनिश्चित करें।

15 मा0 सर्वोच्च न्यायालय में दायर रिट याचिका संख्या 418/98 इम्तियाज अहमद बनाम भारत सरकार व अन्य में पारित आदेश दिनांक 20.02.2002 का अक्षरशः पालन किया जाए।

16 उद्योग के विरूद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड अथवा उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा बन्दी आदेश निर्गत किये जाने की स्थिति में उद्योग के संचालन हेतु निर्गत सहमति बन्दी की अवधि में स्वतः निलम्बित रहेगी तथा उद्योग द्वारा अनुपालन सुनिश्चित किये जाने पर उद्योग के बन्दी निक्षेपण किये जाने के साथ ही बन्दी निक्षेपण की अतिरिक्त शर्तो के साथ उद्योग की संचालन सहमति स्वमेव प्रभावी हो जाएगी।

इस सहमति आदेश में अंकित प्राविधान तथा सहमति शर्तो के होते हुए भी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा इसके अधिनियम, 1978 की धारा–27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो में पुनः विचार करने के लिए जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

सक्षम अधिकारी की अनुमति से निर्गत।

संलग्नक : उपरोक्तानुसार ।

भवदीय,

(अमित चन्द्रा)
मुख्य पर्यावरण अधिकारी(वृत्त–7)
तद् दिनॉक–

पृष्ठ संख्या–

प्रतिलिपि:– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बिजनौर को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी (वृत्त–7)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टी0सी0–12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ

केवल सरिता/भूमि में निस्तारण के लिए
वर्तमान/बदली हुई क्षमता के लिए

फार्म XV

सहमति आदेश पत्र

संदर्भ संख्या 193 /सहमति/जल आदेश/ 2017 लखनऊ, दिनॉक– 27/12/17

विषय :मैसर्स जुबिलेण्ट अग्री एण्ड कन्ज्यूमर प्रोडक्ट्स लि0 (फर्टिलाइजर यूनिट), भरतियाग्राम, गजरौला, जनपद–अमरोहा को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–25/26 के अन्तर्गत उत्प्रवाह निस्तारण हेतु सहमति।

संदर्भ : आवेदन पत्र संख्या– जे0ए0सी0पी0एल0/ई0एच0एस0/ई0एन0वी0/2017/148 दिनॉक 15.09.2017
प्राप्ति दिनॉक :24.08.2017

1. जल राशि का सीवन में या भूमि पर बहिःश्राव के निस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 जिससे आगे उक्त अधिनियम कहा गया है, के अधीन सहमति प्राप्त करने के लिए उपर्युक्त आवेदन पत्र के निर्देश में **मैसर्स जुबिलेण्ट अग्री एण्ड कन्ज्यूमर प्रोडक्ट्स लि0 (फर्टिलाइजर यूनिट), भरतियाग्राम, गजरौला, जनपद–अमरोहा** को उसके परिसर से निकलने वाले उसके घरेलू नगर पालिका/औद्योगिक बहिःश्राव के शतप्रतिशत रिसाइकिल अथवा भूमि पर सिंचाई हेतु प्रयोग किये जाने के लिये अनुलग्नक में उल्लिखित समान्य और विशेष शर्तो के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता है।
2. यह सहमति दिनॉक–**31.12.2019** तक की अवधि के लिए मान्य है।
3. इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तो के होते हुए भी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 और इसके संशोधित अधिनियम, 1978 की धारा–27(2) के अन्तर्गत वर्णित किसी भी/सभी शर्तो में पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति बोर्ड आरक्षित रखती है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिए और उसकी ओर से।

सक्षम अधिकारी की अनुमति से निर्गत।

(अमित चन्द्रा)
मुख्य पर्यावरण अधिकारी (वृत्त–7)

अनुलग्नक : संलग्नक ।

मै0 जुआरी एग्री एण्ड कन्ज्यूमर, प्रोडक्ट, लि0
(फर्टिलाइजर यूनिट), मरतियागाम, गजरौला,
जनपद–अमरोहा

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

लखनऊ

संलग्नक आदेश संख्या–...../सहमति(जल)/आदेश/.....दिनॉक.....

सहमति शर्तें

1. अधिकतम दैनक उत्प्रवाह और प्रति घण्टे में निस्तारित होने वाले उत्प्रवाह की दर निम्न से अधिक नही होनी चाहिए ।

उत्प्रवाह का प्रकार	अधिकतम दैनिक निस्तारण मी	अधिकतम प्रति घंटा निस्तारण मी
(i) घरेलू–	9.5 कि0ली0/दिन (एसटीपी)	
(ii) औद्योगिक–	शून्य	

2. एकत्र करने की व्यवस्था के अन्तिम छोर टर्मिनल मेनहोल, उत्प्रवाह मापन तथा उत्वाह का नमूना एकत्र करने की व्यवस्था होनी चाहिए। कोई भी उत्प्रवाह टर्मिनल, मेनहोल के डाउन स्ट्रीम पर सीवर में प्रवेश नही करना चाहिए। सहमति आवेदन पत्र में सूचित उत्प्रवाह के अलावा अन्य कोई उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश नही करना चाहिए तथा यह भी सुनिश्चित करें कि घरेलू उत्प्रवाह स्ट्रीम वाटर ड्रेन में निस्तारित न हो ।
3. घरेलू उत्प्रवाह सेप्टिक टैंक या अन्य शुद्धिकरण संयंत्र में शुद्धिकृत किया जाये जिससे शुद्धिकृत उत्प्रवाह निम्न मानकों के अनुरूप हो।

27 से0 पर 3 दिन की बी0ओ0डी0	30 मिग्रा0/ली0
कुल निलम्बित ठोस	100 मिग्रा0/ली0

4. शर्त संख्या 2 में संदर्भित टर्मिनल मेनहोल ऊपर से ढके, ताले लगाने की व्यवस्था युक्त, कम से कम MX15 साइज और आवश्यक गहराई के ईट या सीमन्ट कंक्रीट के चैम्बर होने चाहिए। टर्मिनल, मेनहोल में उत्प्रवाह तथा विश्लेषित के लिए नमूना लेने की व्यवस्था होनी चाहिए।
5. शुद्धिकृत औद्योगिक उत्प्रवाह के निस्तारण बिन्दु से अन्तिम निस्तारण बिन्दु/पुनः प्रयोग/गार्डनिंग/भूमि सिंचाई तक पक्के, ढके हुए बन्द पाइप युक्त ड्रेन से होकर निस्तारित किया जाये। पक्की ड्रेन या बन्द पाइप को इस प्रकार बिछाना चाहिए जिससे कि अनाधिकृत व्यक्तियों द्वारा उसमें नुकसान न पहुँचाया जाये। टर्मिनल निस्तारण बिन्दु को भी टर्मिनल मेनहोल की भॉति बनाया जाये, बन्द पाइपों में स्थल की आवश्यकता के अनुसार माध्यमिक निरीक्षण कक्ष बनाये जाये।
6. अन्य प्रचालक जिनके मान मानक में न दिये हो उनका मान उद्योग में निर्माण प्रकिया में प्रयुक्त किये जाने वाले जल के मानकों से अधिक नहीं होना चाहिए।
7. औद्योगिक उत्प्रवाह के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक के अनुरूप होना चाहिए।
8. इस शर्तो का विशेष रूप से उत्प्रवाह शुद्धिकरण, उत्प्रवाह मापन, नमूना एकत्र करने की व्यवस्था, टर्मिनल मेनहोल व टर्मिनल निस्तारण बिन्दु के संबंध में दो माह या उससे पहले पूर्ण अनुपालन किया जाये।
9. बोर्ड से निर्गत सहमति आदेश की प्राप्ति के 30 दिन के भीतर तथा उसके बाद प्रत्येक महीने की दस तारीख तक मासिक प्रगति आख्या, सहमति शर्तो की अनुपालन आख्या के साथ जरूर भेजें।
10. विस्तृत निर्माण स्थल, रेखाचित्र उत्प्रवाह ले जाने वाली पाइप लाइन की अनुदैर्ध्य काट व प्लान तथा अन्तिम निस्तारण बिन्दु का रेखाचित्र इस सहमति आदेश के जारी करने के एक माह के भीतर बोर्ड को भेजें।
11. परिसर में एकत्र होने वाले बरसात, तूफान के जल को भली भॉति रखा जाये और किसी भी बिन्दु पर घरेलू व औद्योगिक अवशिष्ट से मिलने न दिया जाये। कच्चे माल, उत्पाद या अन्य कोई पदार्थ जो तूफानी जल के साथ बहकर जा सकते हो, का खुले में ढेर न लगाया जाये।

12. फैक्ट्री परिसर में उत्पन्न होने वाले सभी ठोस अपशिष्ट पदार्थों का भली भॉति वर्गीकरण व निम्न प्रकार से निस्तारण किया जाये।

(i) अक्रिय पदार्थ होन पर उसका भूमि भराव के लिए इस प्रकार प्रयोग सुनिश्चित किया जाये कि रिसाव की स्थिति पैदा न हो जिससे कि वह भूमिगत जल में प्रवेश न करें या बरसाती, तूफानी जल के द्वारा बहा न दिया जाए।

(ii) ज्वलनशील कार्बनिक पदार्थ होने पर नियंत्रित प्रज्वलन किया जाये।

(iii) जैविक अवघट्य पदार्थ होने पर कम्पोस्टिंग की जाये।

13. विषैले पदार्थों का विषैलापन अगर संभव हो सके तो दूर किया जाये अन्यथा उन्हें बोर्ड की लिखित अनुमति प्राप्त कर सुरक्षित क्षेत्रों में मुहरबन्द स्टील ड्रम में रखा और दफनाया जाए। विषमुक्त करने या मुहरबन्द करने और दफनाने का कार्य बोर्ड के अधिकृत व्यक्ति की उपस्थिति में ही अनुमति लेकर किया जाय।

14. यदि फैक्ट्री के किसी संयंत्र/संयंत्रों में कोई दोषपूर्ण स्थिति उत्पन्न हो जिसके फलस्वरूप निस्तारित उत्प्रवाह की मात्रा बढ़ जाए और/या उपरोक्त पैरा–3 व 4 में वर्णित मानकों का उल्लंघन हो तो बोर्ड को टेलीग्राफिकली तथा ऑचलिक स्वास्थ्य अधिकारी/मुख्य चिकित्सा अधिकारी को स्थिति बताते हुए सूचित किया जाए।

15. प्रार्थी फैक्ट्री के अन्दर व परिसर में अच्छा रख–रखाव स्थापित करें। सभी पाइप, वाल्व, सीवर और ड्रेन रिसावरोधी होने चाहिए। फर्श की धुलाई से जनित उत्प्रवाह, उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश करना चाहिए और शर्त के अनुसार किसी बरसाती/तूफानी जल की नाली या खुले स्थान पर नही दिया जाना चाहिए।

16. प्रार्थी को टर्मिनल मैनहोल तथा अन्तिम निस्तारण बिन्दु पर बोर्ड के स्टाफ या बोर्ड द्वारा अधिकृत एजेन्सी के लिए उत्प्रवाह का नमूना एकत्र करने की व्यवस्था करनी चाहिए।

17 शुद्धिकृत घरेलू व प्रकिया जनित उत्प्रवाह का नमूना किसी भी सामान्य उत्पादन कार्य किये जाने वाले दिन, तीन महीने में एक बार लिया जाये और उन्हें पर्यावरण (संरक्षण) अधिनियम, 1986 के प्राविधानों के अन्तर्गत निर्धारित मानकों के अनुसार सभी प्रचालकों के लिए विश्लेषित किया जाये। संलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण करवाने के बाद तुरन्त/समय–समय पर विश्लेषण आख्या बोर्ड में जमा की जाए।

18. प्रार्थी/कम्पनी बिना लापरवाही किये इस सहमति आदेश में दिय गये निर्देशों तथा बाद में समय–समय पर निर्गत निर्देशों का अनुपालन करें। प्रार्थी/कम्पनी अगर किसी समय निर्गत किसी आदेश/निर्देश का पालन न करें और/या इस सहमति आदेश की शर्तो का उल्लंघन करें तो वह कानून/अधिनियम के प्राविधानों के अन्तर्गत विधिक कार्यवाही के लिए उत्तरदायी होगी।

19. प्रार्थी बोर्ड की पूर्व लिखित सहमति के बिना अन्तिम निस्तारण बिन्दु और उत्प्रवाह की गुणता व मात्रा, उत्प्रवाह निस्तारण की दर, उत्प्रवाह का तापमान न बदले या परिवर्तन करे।

20. उपरोक्त शर्ते जब तक अधिनियम/संशोधित अधिनियम की धारा 27(2) के अन्तर्गत समाप्त नही कर दी जाती है, तब तक लागू रहेगी।

21. प्रार्थी की सहमति की अवधि समाप्त होने के कम से कम 03 माह पहले या प्रस्तावित नये या परिवर्तित निस्तारण बिन्दु के चालू होने और/या निस्तारण किये जाने के 03 माह पूर्व, जो भी पहले हो, तक सहमति के नवीनीकरण हेतु आवेदन करना चाहिए।

22. एक निरीक्षण पुस्तिका खोली जानी चाहिए और बोर्ड के अधिकारियों को फैक्ट्री भ्रमण के समय उपलब्ध कराया जाना चाहिए।

23. प्रार्थी उत्प्रवाह शुद्धिकरण संयंत्र संस्थान के निर्माण, स्थापना या प्रयोग में लाने संबंधी कोई भी सूचना और जल प्रदूषण निवारण व नियंत्रण से संबंधित सूचना फैक्ट्री में बोर्ड से आये अधिकारी और/या बोर्ड को अवश्य उपलब्ध कराये।

24. फैक्ट्री परिसर से अन्तिम निस्तारण बिन्दु जैसे साल भर बहने वाली नदी या सिचाई योग्य फार्म, तक उत्पन्नाह ले जाने वाली चैनल, सीवर, ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाए। जल के भराव जिससे एनारोबिक स्थितियॉ या मच्छरों की पैदावार हो, को नही होने दिया जाए।

25. निदेशक (निदेशकों), साझेदार (साझेदारों), प्रोपराइटर(प्रोपराइटरों) के नाम, पदों व टेलीफोन की सूचना दी जाये।

26. यह सहमति आदेश में अंकित प्राविधान तथा दिये गये सहमति शर्तो के होते हुए भी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो में पुनः विचार करने या संशोधन के लिए, अधिनियम के अनुसार जो उचित हो, या अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

सक्षम अधिकारी की अनुमति से निर्गत।

(अमित चन्द्रा)
मुख्य पर्यावरण अधिकारी (वृत्त--7)

Annexure-6b

मैसर्स जुबिलेण्ट अग्री एण्ड कन्ज्यूमर
प्रोडक्ट्स लि0 (फर्टिलाइजर यूनिट),
भरतियाग्राम, गजरौला, जनपद–अमरोहा।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टी0सी0–12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ

संदर्भ संख्या H14203 /सी–7/119/वायु प्रदूषण/बिजनौर/2017 दिनॉक: 27.12.17

सेवा में,

मैसर्स जुबिलेण्ट अग्री एण्ड कन्ज्यूमर,
प्रोडक्ट्स लि0 (फर्टिलाइजर यूनिट),
भरतियाग्राम, गजरौला, जनपद–अमरोहा।

विषयः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत सहमति के संबंध में।

महोदय,

कृपया अपने सहमति आवेदन पत्र सं0–जे0ए0सी0पी0एल0/ई0एच0एस0/ई0एन0वी0/2017/ 147 दिनॉक 15.09.2017 जो कि बोर्ड में दिनांक 25.09.2017 को प्राप्त हुआ है का संदर्भ लें। आपके सहमति आवेदन पत्र का परीक्षण किया गया। क्षेत्रीय अधिकारी, बिजनौर के पत्र दिनांक 16.10.2017 के द्वारा की गयी संस्तुति के दृष्टिगत सशर्त सहमति निर्गत की जा रही है। सशर्त सहमति आदेश पत्रॉक– 190/ सहमति/ avg/2017 दिनांक 27.12.17 संलग्न है। आपका ध्यान निम्न बिन्दुओं पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।

1 सहमति शर्तो तथा निम्न बिन्दुओं का कड़ाई से अनुपालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
2 यह सहमति सल्फ्यूरिक एसिड–7500 एम0टी0/माह, सिंगल सुपर फास्फेट–15000 एम0टी0/माह, जी0एस0एस0पी0–15000 एम0टी0/माह एवं मात्र घरेलू उत्प्रवाह हेतु मान्य है। अनुमन्य क्षमता से अधिक उत्पादन से पूर्व राज्य बोर्ड से स्थापनार्थ सहमति (अनापत्ति प्रमाण पत्र) प्राप्त करना अनिवार्य होगा।
3 फ्लू गैस उत्सर्जन तथा परिवेशीय वायु गुणता की जॉच मान्यता प्राप्त प्रयोगशाला से कराकर 03 माह में प्रस्तुत करें।
4 मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 200/2014 एम0सी0 मेहता प्रति यूनियन आफ इण्डिया व अन्य में पारित आदेश दिनांक 13.07.2017 में गजरौला क्षेत्र के अन्तर्गत आच्छादित इकाईयों के संबंध में जारी निर्देशों का अक्षरशः अनुपालन सुनिश्चित किया जाए।
5 यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्सर्जन की मात्रा के लिए ही मान्य है।
6 वायु प्रदूषण नियंत्रण व्यवस्था जेसे कैण्डिल टाईप मिस्ट एलीमिनेटर तथा कास्टिक स्क्रबर सिस्टम, साइक्लोन सेपरेटर तथा ग्रेविटेशनल सेटलिंग चेम्बर एवं उद्योग का संचालन इस प्रकार किया जाए जिससे परिवेशीय वायु गुणता पर प्रतिकूल प्रभाव न पड़े।
7 सल्फ्यूरिक एसिड प्लांट पर ऑन लाइन पी0एच0 मीटर, ऑटो रिकार्डिंग व्यवस्था के साथ 01 माह में स्थापित किया जाए।
8 सिंगल सुपर फास्फेट इकाई की स्टैक पर ऑन लाइन ऐयर मानीटरिंग सिस्टम स्थापित किये जाए तथा सी0पी0सी0बी0 एवं राज्य बोर्ड के सर्वर से लिंक किये जाए।
9 मा0 सर्वोच्च न्यायालय में दायर रिट याचिका सं0 418/98 इम्तियाज अहमद बनाम भारत सरकार व अन्य में पारित आदेश दिनांक 20.02.2002 का अक्षरशः अनुपालन सुनिश्चित किया जाए।
10 उद्योग द्वारा दुर्गन्ध के नियंत्रण हेतु सुदृढ़ व्यवस्था स्थापित की जाए।
11 उद्योग को पर्यावरणीय व्यक्तव्य निर्धारित समय अवधि प्रत्येक वर्ष 30 सितम्बर तक बोर्ड में प्रेषित करना सुनिश्चित करें।

मैसर्स जुबिलेण्ट अग्री एण्ड कन्ज्यूमर
प्रोडक्ट्स लि0 (फर्टिलाइजर यूनिट),
भरतियाग्राम, गजरौला, जनपद–अमरोहा।

12 वायु प्रदूषण (निवारण एवं नियंत्रण) अधिनियम, 1981, पर्यावरण (संरक्षण) अधिनियम, 1986 के प्राविधानों एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड नई दिल्ली तथा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा समय–समय पर पारित आदेशों का अक्षरशः अनुपालन सुनिश्चित करें।

13 उद्योग के विरूद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड अथवा उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा बन्दी आदेश निर्गत किये जाने की स्थिति में उद्योग के संचालन हेतु निर्गत सहमति बन्दी की अवधि में स्वतः निलम्बित रहेगी तथा उद्योग द्वारा अनुपालन सुनिश्चित किये जाने पर उद्योग के बन्दी निक्षेपण किये जाने के साथ ही बन्दी निक्षेपण की अतिरिक्त शर्तो के साथ उद्योग की संचालन सहमति स्वमेव प्रभावी हो जाएगी।

इस सहमति आदेश के अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी, उ0प्र0प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो में पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

सक्षम अधिकारी की अनुमति से निर्गत।

संलग्नक : उपरोक्तानुसार ।

भवदीय,

(अमित चन्द्रा)
मुख्य पर्यावरण अधिकारी(वृत्त–7)

संदर्भ संख्या– /वायु प्रदूषण/ तद दिनॉक–

प्रतिलिपि:– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बिजनौर को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी(वृत्त–7)

मैसर्स जुबिलेण्ट अग्री एण्ड कन्ज्यूमर
प्रोडक्ट्स लि0 (फर्टिलाइजर यूनिट),
भरतियाग्राम, गजरौला, जनपद–अमरोहा।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टी0सी0–12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ

सहमति आदेश पत्र

संदर्भ संख्या 190 /सहमति (वायु) आदेश/ 2017 लखनऊ, दिनॉक– 27.12.19

विषयः मैसर्स जुबिलेण्ट अग्री एण्ड कन्ज्यूमर, प्रोडक्ट्स लि0 (फर्टिलाइजर यूनिट), भरतियाग्राम, गजरौला, जनपद–अमरोहा को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा–21/22 के अन्तर्गत।

संदर्भ : आवेदन पत्र संख्या– जे0ए0सी0पी0एल0/ई0एच0एस0/ई0एन0बी0/2017/147 दिनॉक 15.09.2017
प्राप्ति दिनांक 25.09.2017

1. वायु अधिनियम, 1981 के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र **मै0 जुबिलेण्ट अग्री एण्ड कन्ज्यूमर, प्रोडक्ट्स** लि0 **(फर्टिलाइजर यूनिट), भरतियाग्राम, गजरौला, जनपद–अमरोहा** को अपने संयंत्रों से संलग्नक में वर्णित शर्तो के अनुरूप वायुमण्डल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।
2. यह सहमति दिनॉक **31.12.2019** की अवधि के लिए विधि मान्य होगी।
3. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 (6) में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत ।

सक्षम अधिकारी की अनुमति से निर्गत।

(अमित चन्द्रा)
मुख्य पर्यावरण अधिकारी(वृत्त–7)

अनुलग्नक : संलग्नक ।

मैसर्स जुबिलेण्ट अग्री एण्ड कन्ज्यूमर
प्रोडक्ट्स लि0 (फर्टिलाइजर यूनिट),
भरतियाग्राम, गजरौला; जनपद–अमरोहा।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
लखनऊ

संलग्नक आदेश संख्या–...../सहमति(वायु)/आदेश/.....दिनॉक.....

सहमति शर्ते

1– प्लू गैस की प्रतिघण्टा अधिकतम उत्सर्जन मात्रा बोर्ड मानको से अधिक नही होना चाहिए ।
(i) सल्फ्यूरिक ऐसिड पलांट से सम्बद्ध चिमनी की ऊंचाई भूतल से 50 मीटर।
(ii) जी0एस0एस0पी0 प्लांट से सम्बद्ध चिमनी की ऊंचाई भूतल से 30 मीटर ।

2– वायु मण्डल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा बोर्ड मानकों के अनुरूप हो।
(i) सस्पेन्डेड पार्टिकुलेट मैटर– (एस0पी0एम0) 150 मिलीग्राम प्रतिनार्मल मीटर
(ii) एसिड मिस्ट– 50 मिलीग्राम प्रतिनार्मल मीटर
(iii) फ्लोराइड– 25 मिलीग्राम प्रतिनार्मल मीटर

3– समय–समय पर बोर्ड द्वारा निर्धारित अन्य परिचालकों की मात्रा भी मानकों के अनुरूप हो।

4– बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवम् अनुश्रवण हेतु संयंत्रों का अधिस्थापन उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हो।

5– बोर्ड के अनुरूप ही उद्योगों द्वारा कार्यरत प्रदूषण नियंत्रण संयंत्रों में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवम् अनुरूप न पाये गये हो) किया जा सकता है।

6– बिन्दु–4ए 5 एवम् 7 में इंगित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में, इकाई में रखा जाये।

7– इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुसार किया जाये।

8– सहमति आदेश निर्गत किये जाने की दिनॉक के एक माह के भीतर इकाई के समस्तस्टैक से हो रह उत्सर्जन के अनुश्रवण किये जाने की सम्पर्ण व्यवस्था की जाये। उत्सर्जन का अनुश्रवण नियमित रूप से किया जाय एवम् इसकी मासिक आख्या बोर्ड में जमा की जाए।

9– (अ) उपरोक्त संदर्भित सहमति शर्तो का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाये एवं इस संबंध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के एक माह के भीतर प्रस्तुत किया जाये।
(ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की शर्तो का अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया जाए।

10– इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाए।

11– इकाई का रख–रखाव इस प्रकार से सुनिश्चित किया जाए कि वायु प्रदूषणकारी तत्वों का उत्सर्जन, स्टैक के अतिरिक्त अन्य किसी बिन्दु से नही होना चाहिए।

12– इकाई द्वारा बोर्ड के कर्मचारियों, मान्यता प्राप्त संस्थानों द्वारा, चिमनी अथवा उक्त किसी अन्य "आउट लेट" से वायु उत्सर्जन का नमूना एकत्रित किये जाने से संबंध में समस्त आवश्यक सुविधाओं का प्राविधान किया जाए।

13– इकाई से आबादी, कृषिक उपज इत्यादि को कोई भी नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाए तथा हटाने की सूचना तत्काल बोर्ड को दी जाए।

14– आवेदन कर्ता/इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिये जाने वाले समस्त निर्देशों/आदेशों का अनुपालन कड़ाई से किया जाए। किसी भी समय पर दिये गये आदेश/निर्देश अथवा इस सहमति आदेश की शर्तो का अनुपालन संतोषजनक नही पाये जाने की स्थिति में आवेदनकर्ता /इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही की जायेगी।

मैसर्स जुबिलेण्ट अग्री एण्ड कन्ज्यूमर
प्रोडक्ट्स लि0 (फर्टिलाइजर यूनिट),
भरतियाग्राम, गजरौला, जनपद–अमरोहा।

15– उपरोक्त इंगित समस्त शर्तें अधिनियम की धारा–21 (6) के अन्तर्गत निरस्त न किये जाने तक वैध रहेगी।

16– आवेदन कर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जाए। यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से 03 माह अथवा नवीन या प्रतिस्थापित चिमनी की कार्यान्वयन तिथि हो एवम् प्रस्तावित नवीन उत्सर्जन की तिथि से 03 माह पूर्व (जो भी पहले हो) जमा किया जाए।

17– बोर्ड के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करायी जाए।

18– आवेदक को निरीक्षणकर्ता/बोर्ड को अनुश्रवण एवम् प्रदूषण नियंत्रण संयंत्रों के निर्माण, अभिस्थापन अथवा संचालन तथा अन्य सूचनायें जो वायु प्रदूषण नियंत्रण से संबंधित हो, उपलब्ध करानी होगी।

19– इस सहमति आदेश की प्राप्ति के 30 दिन के अन्दर अपने उद्योग के डाइरेक्टर्स, पार्टनर्स, शेयरहोल्डर्स का पता, दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी।

20– इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 (6) में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो में परिवर्तन करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।

सक्षम अधिकारी की अनुमति से निर्गत।

(अमित चन्द्रा)
मुख्य पर्यावरण अधिकारी

Annexure-7

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Ref. No : 5295/UPPCB/Bijnore(UPPCBRO)/HWM/JYOTIBA PHULE NAGAR/2018
Dated: 01/02/2019

To,

M/s JUBILANT LIFE SCIENCES LIMITED
Jubilant Life Sciences Limited
Tehsil : Amroha
District :JYOTIBA PHULE NAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 5295 and 01/02/2019 .
2. Reference of application (No. and date) 3265738 and 07/10/2018 .
3. Mr Rajesh Kr Shrivastava of M/s JUBILANT LIFE SCIENCES LIMITED is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Jubilant Life Sciences Limited .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	As per annexure 1	Incineration/ Co-incineration/ Co - processing in cement plants	232851 TPA
2	As per annexure 1	Recycle/ Sale to authorized buyer/ re-processors	978TPA
3	As per annexure 1	Captive SLF / TSDF	2502.6TPA
4	As per annexure 1	Incineration/ Disposal to authorized buyer	3283TPA

1. The authorization shall be valid for a period of 01/02/2024 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .

7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .

8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .

9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .

10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .

11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any

12. An application for the renewal of an authorisation shall be made as laid down under these Rules .

13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .

14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

1.The authorization issued vide letter no. H14201/C-7/Haz-210/17 dated 27.12.2017 is hereby revoked.

2. Unit shall maintain record of Hazardous and Other Waste in Form 3 as per the provisions of Rule 6(5),13(7),14(6),16(5) and 20(1) of The Hazardous and Other Waste (Management and Transboundary Movement) Rules,2016.

3.Unit shall submit Annual Returns in Form 4 to State Pollution Control Board by 30th Day of June of every year, for the preceding period of April to March, under Rule 6(5),13(8), 16(6) and 20(2) of The Hazardous and Other Waste (Management and Transboundary Movement) Rules,2016.

(Authorized Signatory)

AMIT CHANDRA

Digitally signed by AMIT CHANDRA
Date: 2019.02.02 18:02:26 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Bijnore for information and necessary action .

AMIT CHANDRA

Digitally signed by AMIT CHANDRA
Date: 2019.02.02 18:02:45 +05'30'

CEO/EE, I/C Circle

Annexure - 1

Waste for Incineration /Co incineration					
S.No.	Plant Name/Product	Type of waste	Category no.	Qty. of waste (TPA)	Mode of Disposal
	Acetyl Section				Captive incineration / Co-incineration / Co processing at authorized agency / Incineration at common waste incineration facility.
1	AC2O	Dopp kettle residue	28.1	50	
2	EA 1/2/3	---- do ----		30	
3	Acetic acid	Spent catalyst / Soilds		20	
	Pyridine & derivative				
4	3 Cyano Pyridine	Kettle Distillation residue	36.1	120	
5	Pyridine & Picoline	Spent catalyst from Pyridine	28.2	100	
6	Fine Chemical Section	Distt. Residue	28.1	950	
7	Fine Chemical / Pyridine	Waste charcoal / Spent Carbon	28.3	48	
8	QC/Kilo /R&D lab waste	Discarded chemicals	28.4	1.0	
9	From all sections of plant	Tank sludge	34.2	150	
10	Utility and Power plant	Spent resin	35.2	7	
11	From all sections of plant	Contaminated Polythene / drum/packing material	33.1	350	
12	Inorganic raffinate	Effluent from Pyridine derivatives and Fine chemicals.	C2	20075	Captive incineration(spray drying) /MEE/ATFD/ Co incineration / Co processing --- at authorized agency / Incineration at common waste incineration facility.
13	Organic Raffinate effluent (High TDS and High COD)	Effluent from Pyridine derivatives and Fine chemicals.	36.1	200000	Co-processing in Cement Plant / Captive Incineration
	WASTE/ USED INHOUSE AS FUEL.				
14	Residue	Pyridine residue	28.1	10950	Used inhouse as support fuel in incinerators
		Total		**232851.0**	

Annexure - 1

Waste for Recycle / Sale to Authorising Buyers / reprocessors					
S.No.	Plant Name/Product	Type of waste	Categoriy no.	Qty. of waste (TPA)	Mode of Disposal
1	Pyridine Derivatives	Spent solvent	28.6	840	Sold to authorized reprocessor / recycler/ Buyer.
2	Pyridine derivatives	Distillation Residue	36.1	20	To be send for incineration at common waste incineration facility / captive incineration.
3	Utilities	waste/ Used oil	5.2 /5.1	78	Sold to authorized reprocessor / recycler/ Buyer.
4	Fine Chemical section	Spent catalyst	28.2	20	Sold to authorized reprocessor / recycler/ Buyer.
5	Formaldehyde	Spent catalyst	B1120	20	Exported for regeneration of metals.
6	E-waste	E-waste Scrap	---	1	Sold to authorized recycler.
		Total		**979.0**	

Annexure - 1

New type of wastes included under Hazardous and other Waste Management rules 2016.					
S. No.	**Details of activity for waste generation.**	**Waste name**	**Cat. No.**	**Qty. of waste (TPA)**	**Mode of disposal**
1	Wastes utilized as PPE or generated during maintenances	Used PPEs , Hand gloves and Cotton used during maintenance of equipments	33.2	2	Incineration at common waste incineation facility
2	Glass and plastic bottles utilized for sampling in labUtilities	Discarded sampling / Reagent bottles bottles	33.1	5	Disposal in scrap after decontamination
3	Degradation/ contamination of products due to break down or process equipment failure or other reasons.	Contaminated / Off specification products	28.4	20	Incineration at common waste incineation facility
4	Discarded insulation materialUsed Glass wool	Contaminated and used themocol generated after changing the insulation.	----	1	Incineration at common waste incineation facility or to be disposed in common / Captive SLF.
5		Contaminated and used glass wool generated after changing the insulation.	-----	5	Incineration at common waste incineation facility or to be disposed in common / Captive SLF.
6	Tarry waste	Tarry residue genrated form coal	35.1	500	Disposal to end user/ Incineration/Any other method suggested by SPCB/CPCB
7	Spent Caustic lye	Spent Castic lye genrated from fine chemical plant	C2	2400	Disposal to end user/ authorized buyer
8	LSHS (Low sulphure heavy stock) Oil Sludge.	LSHS (Low sulphure heavy stock) Oil Sludge generated from DG	4.1	150	Disposal to end user/ authorized buyer
9	Spent Dilute Acetic Acid	Spent Dilute Acetic Acid genrated from fine chemical plant	C2	200	Disposal to end user/ authorized buyer
		Total		**3283.0**	

Annexure - 1

Waste to be disposed in Captive SLF/Third party TSDF					
S.No.	**Name of Plant**	**Type of waste**	**Cat. No.**	**Qty. of waste (TPA)**	**Mode of disposal**
1	Incinerator	Incineration Ash	37.2	200	Captive SLF/ TSDF
2	Distillery / Pyridine	Exhausted sieves	1.6	23	
3	Spray Dryer	Spray dried solids	37.2	2100	
4	CO2 Plant	PPM & Scrubber sludge	37.1	10	
5	CTRO	Silica Sludge	35.3	60	
6	CETP	Chemical Sludge from drying beds	35.3	18	
7	R&D	Lab waste	28.2	10	
8	Pyridine derivatives	Spent Catalyst	28.2	7	
9	Miscellaneous waste	Asbestous Gasket and other asbestos containing materials	B1	55	
10	SPVA	Catalyst waste from ATFE condensor	28.2	2	
11	SPVA & WOOD FINISH	Asbestous Gasket and other asbestos containing materials	B1	7	
12	Sulfuric acid	Spent Catalyst	17.2	3.6	
13	Fertilizer	Asbestous Gasket and other asbestos containing materials	B1	7	
		Total		**2502.6**	

Annexure-8

UTTAR PRADESH POLLUTION CONTROL BOARD
T.C.- 12 V, VIBHUTI KHAND, GOMTI NAGAR, LUCKNOW

Ref: F74796 /C-7/Haz. Auth./225 /2016 Dated: 04-3-16

1- Number of authorisation and date of issue 03/Haz. Auth./225/2016, dt. 03/3/16
2- **Sri Videh Jaipuriar M/s Jubilant Agri & Consumer Products Limited (Fertilizer Unit),** is hereby granted an authorisation to operate a facility for collection, reception, storage, transport, treatment and disposal of hazardous wastes on the premises situated **at Bhartiagram, Gajraula, Dist. Amroha.**
3- The authorisation granted to operate a facility for collection, reception, storage, transport, treatment and disposal of hazardous wastes.
4- The authorisation shall be in force for a period of **Five Year** from the date of issue.
5- The authorisation is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

(S.C. Yadav)
Member Secretary

Terms and Conditions of Authorisation

The authorisation is granted for following activities and quantity of hazardous wastes

Sl. No.	Activity	Nature	Quantity	Final Mode of Disposal
(i)	Collection			
(ii)	Reception			
(iii)	Transport		As per Annexure-1	
(iv)	Treatment			
(v)	Storage			
(vi)	Disposal			

1. The authorisation is valid for the period indicated above if not suspended or cancelled earlier.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. The authorisation shall comply with the provisions of Environment (Protection) Act 1986 and rules made thereunder.
5. The authorisation or its renewal shall be produced for inspection at the request of an officer of the U.P. Pollution Control Board.
6. The person authorised shall not rent lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the U.P. Pollution Control Board.
7. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorisation.
8. It is the duty of the authorised person to take prior permission of the U.P. Pollution Control Board to close down the facility.
9. An application for the renewal of an authorisation shall be made in form 1, before its expiry as laid down in rule. It is further brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under
Hazardous Waste (Management and Handling) Rules 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same orders that industries which are not complying with the conditions of authorisation shall not be allowed to operate. Hence in case you fail to apply for authorisation, before its expiry or fail to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
10. The applicant must file returns on prescribed Form 4(copy enclosed) along with a compliance report of this letter and should also maintain records on Form (copy enclosed) and present it to Board's inspecting officials.
11. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
12. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

.....2/-

23 In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

24 It is within the powers and functions of the U.P. Pollution Control Board to modify/revoke the terms and conditions of the authorisation issued under the Rule– 6 of Hazardous Wastes (Management, Handling & Trans-boundary Movement) Rules, 2008.

25 The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

26 You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.

27 It is the mandatory duty of the authorised person to comply with the guidelines for transportation of hazardous waste in accordance with rule 7 of Hazardous Waste (Management, Handling & Trans-boundary Movement) Rules, 2008. A document no. HAZWAMS/23/2003 in this regard has been issued by Central Pollution Control Board and is available on the web site of U.P. Pollution Control Board (www.uppcb.com)

28 It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.

29 An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.

30 Used oil shall be sold only to registered recyclers with Central Pollution Control Board. The record shall be maintained.

31 All recyclers (Waste oil/Lead/Nonferrous metal) e-waste shall not operate without obtaining registration from U.P. Pollution Control Board. Applicant shall submit Form 13 within a month.

32 The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.

23 Incinerable waste can also be sent to an authorised Cement Kiln after taking authorization from U.P.P.C.B. The Cement Kiln should have valid authorization from concerning SPCB and U.P.P.C.B. as well.

25 You are required to send the Hazardous waste to TSDF/ Incinerator /Cement Kiln within Ninty days of its generation.

25 Copies of Hazardous Waste Manifest in Form -13 shall be sent regularly to U.P.P.C.B. for each category of waste sent to TSDF./Incinerator / Cement Kiln.

26 Emission from the Common/ Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.

(S.C. Yadav)
Member Secretary

Copy to:- Regional Officer, U.P. Pollution Control Board, Bijnor for information and necessary action.

Incharge (Circle-7)

Annexure-1

Jubilant Agri and Consumer Products Ltd., (Fertilizer Plant)

Bhartiagram, Gajraula, Dist. Amroha-244223.

List of Hazardous Waste authorized by U.P.P.C.B.

Product	Name of Waste	Category of Waste	Quantity for Authorization (TPA)	Storage/Disposal Method
Sulphuric Acid	Sulphur Sludge	17.1	250	Reuse/ Recycle
Single Super Phosphate	Silica Sludge	17.1	432	Reuse/ Recycle
Sulphuric Acid	Spent Catalyst	17.2	3.6	Existing SLF in the premises of JLSL/UPPCB authorized TSDF site
Entire Fertilizer Plant	Plastic and Packing material Waste	33.3	0.2	Sale to Authorized Buyer/ UPPCB authorized TSDF site for incineration
	Asbestos Gasket and other Asbestos containing material	B21	07	Existing SLF in the premises of JLSL/UPPCB authorized TSDF site
	Used Oil	5.1	5 (KL)	To be reused inside the plant/sold to Authorized Recycler/Buyer

EE (CC-7)

Annexure-9

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Ref. No : 1588/UPPCB/Bijnore(UPPCBRO)/HWM/JYOTIBA PHULE NAGAR /2018
Dated: 06/06/2018

To,

M/s Jubilant Agri & Consumer Products Ltd (Estergum)

Bhartiagram, Gajraula, Amroha, UP.

Tehsil : Dhanaura

District : JYOTIBA PHULE NAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 1588 and 06/06/2018 .
2. Reference of application (No. and date) 732173 and 15/02/2018 .
3. Mr Umesh Sharma of M/s Jubilant Agri & Consumer Products Ltd (Estergum) is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Bhartiagram, Gajraula, Amroha, UP. .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule 1- cat-20.2(Ethyl acetate waste)	TSDF/ Authorized recyclers	1200KL/annum
2	Schedule 1- cat-33.1(Empty containers)	Authorized recyclers	92.6
3	Schedule 1- cat-33.2(Contaminated Cotton rags)	TSDF	01
4	Schedule 2- cat-B-1(Asbestos gasket & other asbestos containing material waste)	TSDF	10

1. The authorization shall be valid for a period of 06/06/2023 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .

7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .

8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .

9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .

10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .

11. The importer of exporter shall bear the cost of Import or export and mitigation of damages if any

12. An application for the renewal of an authorisation shall be made as laid down under these Rules .

13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .

14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

1- Unit shall ensure compliance of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
2- Unit shall comply with the provisions of Rule 19 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and send copy of Form 10 regarding Manifest for Hazardous and Other Wastes.
3- The unit shall submit of Rs. 50000/- as specified in the office order no. H18595/C-2/sa-346/07-18 dated 23.04.2018 of UPPCB within 15 days from issue of this certificate, failing which this authorization certificate shall be deemed invalid.

(Authorized Signatory)

PARAS NATH
Digitally signed by PARAS NATH
Date: 2018.06.11 17:58:06 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Bijnore for information and necessary action .

PARAS NATH
Digitally signed by PARAS NATH
Date: 2018.06.11 17:58:24 +05'30'

CEO/EE, I/C Circle_____

Registered

ANNEXURE-10

UTTAR PRADESH POLLUTION CONTROL BOARD

I.C. 12 V, VIBHUTI KHAND, GOMTI NAGAR, LUCKNOW

Ref: H14208 C-7/Haz- 325/17 Dated: 27-12-17

1. Number of authorisation and date of issue: 54/ Haz Auth-325/17 as above
2. Reference of application (No. and date):
3. Mr. Indrish Saxena, Unit Head, M/s Jubilant Agri & Consumer Products Limited (Polymer Unit), Bhartiagram, Gajraula District-Amroha is hereby granted an authorisation based on the enclosed signed inspection report for storage & disposal of hazardous wastes as per following details.

Details of Authorisation

Sl. No.	Category of Hazardous waste as per Schedule I,II and III of these rules	Authorised mode of disposal or Recycle or utilization or co-processing, etc.	Quantity Ton/ Annum
1	Schedule-1- Cat- 35.3 (ETP Sludge of SPVA/PVA Unit)	Incineration in existing SWI in the premises of JLSL/UPPCB authorized TSDF site/ Co Processing to authorized agency	36
2	Schedule-1- Cat- 23.1 (Waste material from PVA Plant)		04
3	Schedule-1- Cat- 20.4 (Rotoformer Waste)		25
4	Schedule-1- Cat- 23.1 (Catalyst Waste ATFE Condenser)	Existing SLF in the premises of JLSL/ UPPCB authorized TSDF site	2
5	Schedule-1- Cat- 20.2 (Used Solvent from wood finish SPVA Plant)	Reuse/ Recycle/ Sales to Authorized Buyer/ Recyclers/UPPCB authorized TSDF site for incineration	48 KL
6	Schedule-1- Cat- 33.1 (empty barrels/containers)	Sales to Authorized Buyer/ Recyclers/ UPPCB authorized TSDF site for incineration	92.6
7	Schedule-1- Cat- 33.2 (contaminated cotton rags or other cleaning material)	Incineration in existing SWI in the premises of JLSL / UPPCB authorized TSDF site for incineration.	2
8	Schedule-2- Cat- B1	Existing SLF in the premises of JLSL/ UPPCB authorized TSDF site	7
9	Schedule-1- Cat- 5.1(Used Oil)	To be reuse within Fertilizer plant / sold to Authorized Recycler/Buyer	5 (KL)

1- The authorisation shall be valid for a period of Five Year from the date of issue, if not suspended or cancelled earlier.

2- The authorisation is subject to the following general and specific conditions.

A. General conditions of authorisation:

1. The authorisation shall comply with the provisions of Environment (Protection) Act 1986 and rules made thereunder.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer of the U.P. Pollution Control Board.
3. The person authorised shall not rent lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the U.P. Pollution Control Board.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the U.P. Pollution Control Board to close down the facility.
8. An application for the renewal of an authorisation shall be made in form 1, before its expiry as laid down in rule. It is further brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 shall be allowed to operate without valid authorisation. It is also provided in the same orders that industries which are not complying with the conditions of authorisation shall not be allowed to operate. Hence in case you fail to apply for authorisation, before its expiry or fail to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
9. Annual return shall be filled by June 30th for the period ensuring 31st March of the Year.
10. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
11. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety [illegible] and the staff must be properly trained

13. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
14. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
15. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
16. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorisation issued under the Rule –7 of Hazardous and Other Wastes (Management & Transboundar Movement) Rules, 2016.
17. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
18. It is the mandatory duty of the authorised person to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.
19. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
20. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
21. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
22. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
23. Details of raw material which is (Hazardous waste) and product along with quantity shall be sent with in a month.
24. You shall become the member of any common TSDF for S.L.F. (M/S U.P. Waste Management Project Kumbhi Kanpur Dehat or M/s Bharat Oil & Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat. permitted by U.P.P.C.B), and start sending the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifest (document of proof) within one/three month of this letter. The authorized incinerator is with M/s Bharat Oil Company, Sahibabad, Ghaziabad for oily waste and paint sludge only and common incinerator at Kumbhi, Kanpur Dehat, Uttar Pradesh for other incinerable wastes. The authorized incinerator is also with U.P. Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat.
25. You are required to store the hazardous waste safely and send it to TSDF/incinerator within Ninty days/Six months of its generation.
26. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to U.P.P.C.B. for each category of waste sent to TSDF / Incinerator.
27. Emission from the Common / Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act, 1986.

(Ashish Tiwari)
Member Secretary

Copy to:- Regional Officer, U.P. Pollution Control Board, Bijnor for information and necessary action.

(Amit Chandra)
Chief Environment Officer
Circle 7

ES

Annexure-11

प्रेषक,

मुख्य चिकित्सा अधिकारी
अमरोहा

सेवा में,

क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड
क्षेत्रीय कार्यालयः महर्षि दयानन्द नगर, निकट सैण्टमेरी स्कूल
आदमपुर चक्कर रोड बिजनौर।

पत्रांक मुचिअ/प्र0नि0बो0/2019–20/१५५६० दिनांक 06.08.2019

विषय मा0 राष्ट्रीय हरित अधिकरण , नई दिल्ली में योजित वाद सं0 – 107/2019 शाह आलम बनाम उ0प्र0 राज्य में पारित आदेश दिनांक 03.07.2019 को पारित आदेश के अनुपालन में संयुक्त निरीक्षण आख्या प्रेषित किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक अपने पत्र सं0 704/V–7/जनरल–2019 दिनांक 01.08.2019 के क्रम में अवगत कराना है कि कस्बा गजरौला एवं आस पास के क्षेत्रों में मैसर्स जुबिलेण्ट इण्डस्ट्रीज लि0 गजरौला के द्वारा फैलाये जा रहे प्रदूषण से होने वाली बीमारियों के सम्बन्ध में चिकित्सा अधीक्षक सी0एच0सी0 गजरौला एवं नोडल अधिकारी बायोमेडिकल बेस्ट / अपर मुख्य चिकित्सा अधिकारी अमरोहा से आख्या ली गयी । उनके द्वारा अवगत कराया गया है कि गजरौला क्षेत्र में निवास करने वाले व्यक्तियों में जनपद के अन्य क्षेत्रों के समकक्ष ही बीमारियां है किसी भी विशेष क्षेत्र में किन्ही विशेष बीमारियों की जानकारी किसी भी स्तर से प्राप्त नहीं हुई है। गजरौला क्षेत्र में जो भी बीमार व्यक्ति सामु0स्वा0केन्द्र गजरौला में उपचार कराने आया है उसका समुचित उपचार चिकित्सा अधीक्षक द्वारा करा दिया गया है। बीमारियों के फैलने का कारण स्पष्ट रूप से जानने के लिये क्षेत्र में किसी वैद्यानिक संस्था से शोध कराया जाना नितान्त आवश्यक है।

अतः आपसे अनुरोध है कि अपने स्तर से आवश्यक कार्यवाही करते हुये गजरौला क्षेत्र में फैलने वाली बीमारियों के कारणो को जानने हेतु किसी वैद्यानिक संस्था से शोध कराकर रिपोर्ट इस कार्यालय को भी उपलब्ध कराने का कष्ट करे ताकि स्पष्ट आख्या दी जा सकें।

भवदीय

मुख्य चिकित्सा अधिकारी
अमरोहा।

पृ0सं0– मुचिअ/प्र0नि0बो0/2019–20/ तद्दिनांक

प्रतिलिपि– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रषित।

1. जिला अधिकारी अमरोहा को अवलोकनार्थ।
2. डा0 ए0के0 विद्यार्थी , एडीशनल डायरेक्टर एण्ड हैड, डब्ल्यू0क्यू0एम0–II केन्द्रीय प्रदूषण नियन्त्रण बोर्ड, दिल्ली को अवलोकनार्थ।
3. मुख्य पर्यावरण अधिकारी (वृत्त–7), उ0प्र0 प्रदूषण नियन्त्रण बोर्ड लखनऊ।

मुख्य चिकित्सा अधिकारी
अमरोहा।